

50/100  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 245/2000

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SECTION OFFICER (JUDI.)

**FORM NO. 4**

( See Rule 42 )

## **In The Central Administrative Tribunal**

## GUWAHATI BENCH : GUWAHATI

## ORDER SHEET

APPLICATION NO. 245/2600 OF 199

Applicant(s) Sri Rakita Ksha Nath and others.

Respondent(s) Union of India and others.

Advocate for Applicant(s) Mr. K. N. Choudhury  
Mr. B. C. Das, Mr. P. Brownick.

Advocate for Respondent(s) C. G. S.C. (KVS)

Notes of the Registry	Date	Order of the Tribunal
1. F of K.L. 40 deposited vide IPO BD No. 598385 dated 19.2.2000	20.9.00	Present : The Hon'ble Mr Justice D.N. Choudhury, Vice-Chairman.  List on 22.9.2000 for admission as agreed by the parties.   Vice-Chairman
2. Registered 10 R.M.	22.9.00	Heard Mr K.N.Choudhury, learned Sr. counsel for the applicants and also Dr. B.P.Todi, learned standing counsel for KVS.  Application is admitted. Issue usual notices. Call for the records.  List on 25.10.2000 for written statement and further orders.   Vice-Chairman
3. Requisition by legal filed 4. forwarded and sent to for hearing the Respondent 1 to 4 for DINo 2143 2146 did 9/10/2000	pg	

Notes of the Registry	Date	Order of the Tribunal
No. written statement has been filed.	25.10.00	Heard Mr B.C.Das, learned counsel for the applicant and Dr B.P.Todi, learned counsel for respondents. List on 16.11.2000 for order so as to enable the respondents to file written statement.
<u>By 24.10.2000</u>	<u>15 - 11 - 2000</u>	<u>Vice-Chairman</u>
① No. written statement has been filed.	16.11.00 pg	Four weeks time is granted to the respondents to file written statement on the prayer of Dr B.P.Todi, learned counsel for KVS. List on 19.12.2000 for order.
<u>By 15.11.00</u>	<u>18 - 12 - 00</u>	<u>Vice-Chairman</u>
No W.S - now lm.	19.12.00 A. 602 (6.11.)	Written statement has not been filed. List on 9.1.01 for filing of written statement and further orders.
Notice duly served on Ct No. 4, other are adjoined 29/12/00	9.1.2001 1m	There is no representation from the side of the respondents nor written statement has so far been filed. List it after three weeks to enable the respondents to file written statement. List on 30.1.01 for written statement and further orders.
No. written statement has been filed.	16-1-2001 Written Statement has been filed by the respondents No. 1, 2, 3, 4.	I C U Shau Member (A) <u>Vice-Chairman</u>
	30.1.01 1m	Written statement has been filed. Case is ready for hearing. List for hearing on 15.2.01. In the meantime the applicant may file rejoinder within two weeks.
		I C U Shau Member <u>Vice-Chairman</u>

(3)

O.A. 245 OF 2000

## Notes of the Registry

## Date

## Order of the Tribunal

No. Rejoinder has been filed.

By  
9.5.01

15.2.01

Written statement has been filed.  
List on 4.5.01 for hearing. In the meantime the applicant may file a rejoinder if any.

KC Sharmin  
Member

Vice-Chairman

1m

4.5.2001

On the prayer of the learned counsel for the applicant the case is adjourned.

List on 28.5.2001 for hearing.

KC Sharmin  
Member

Vice-Chairman

bb

28.5.01

The case is adjourned to 19-7-2001 for hearing.

Vice-Chairman

No. Rejoinder has been filed.

By  
25.7.01

bb

19.7.01

On the request made by Mr. B.C. Das, on behalf of the applicant, the case is adjourned to 26-7-2001 for hearing.

KC Sharmin  
Member

Vice-Chairman

bb

26.7.2001

A prayer has been made by Mr B.C. Das, learned counsel for the applicant, to adjourn the case on the ground of absence of his senior, Mr K.N. Choudhury. Prayer allowed. List the case for hearing on 31.8.01.

KC Sharmin  
Member

Vice-Chairman

Rejoinder filed by the applicant.

By  
30.8.01

nkm

31.8

There is no Division bench today.  
The case is adjourned to

31/10/2001.

Mr

Advocate

3.10.

There is no Division bench today.  
The case is adjourned to 26.11.2001.

Mr. A.R.J.

3.10.

(B)

## Notes of the Registry

## Date

## Order of the Tribunal

25. 11. 2001  
 Response to the  
 written statement has  
 been submitted by the  
 applicant.

BBB  
 The case is ready  
 for hearing.  
BBB  
23.11.01

25.11.2001  
 Copy of the order  
 has been sent to the  
 office for issuing the  
 same to L/Adv. for  
 the applicant.  
BBB

26.11.01

Pass over for the day. List on  
 27.11.01 for hearing.

ICC Shar  
 Member

Vice-Chairman

mb

27-11-01

Heard counsel for the parties  
 Hearing concluded. Judgment delivered  
 in open Court. Kept in separate sheets.  
 The application is disposed of in  
 terms of the order. No order as to  
 costs.

ICC Shar

Member

Vice-Chairman

pg

Supreme Ct  
Received Crt  
for KVS  
31.11.01

6

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No. 245 of 2000.

Date of Decision... 27-11-2000

— — — — — Sri Rohitakshà Nath and 18 others. Petitioner(s)

— — — — — Sri K.N.Choudhury and B.C.Das.

— — — — — Advocate for the  
Versus Petitioner(s)

— — — — — Union of India and others.

— — — — — Respondent(s)

— — — — — Sri S. Sarmaa.

— — — — — Advocate for the  
Respondent(s)

THE HON'BLE

MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN.

THE HON'BLE

MR K.K.SHARMA, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble : Vice-Chairman.

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 245 of 2000.

Date of order : This the 27th day of November, 2001.

THE HON'BLE MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN.

THE HON'BLE MR K.K.SHARMA, ADMINISTRATIVE MEMBER.

Shri Rohitaksha Nath and 18 others. ... Applicants

By Advocate Sri K.N.Choudhury and B.C.Das.

- Versus -

1. Kendriya Vidyalaya sangathan,  
represented by the Commissioner,  
18, Institutional Area, Sahid Jeet Singh Marg,  
New Delhi-16.
2. Deputy Commissioner (Finance),  
Kendriya Vidyalaya sangathan,  
18 Institutional area, Sahid Jeet Singh Marg,  
New Delhi-16.
3. Senior Accounts Officer,  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area, Sahid Jeet Singh Marg,  
New Delhi-16.
4. Assistant Commissioner,  
Kendriya Vidyalaya Sangathan,  
Silchar Region, Silchar,  
Dist. Cachar, Assam. ... Respondents

O R D E R

CHOWDHURY J. (V.C.)

In this application under Section 19 of the Administrative  
Tribunals Act 1985 the applicant, among others challenged the

legality and validity of the Order No.130-46/98-99/KVS/  
Budget dated 19.4.2000.

2. The applicants are working under the respondents. According to the applicants they are similarly situated with other employees who are granted Special Duty Allowance (S.D.A) and by the impugned order they are sought to be singled out from the benefit of SDA on the ground that they were recruited from North East Region and they have not joined N.E.Region from outside.

3. Mr B.C.Das, learned counsel appearing for the applicants among others also referred to the communication dated 28.4.87 for providing the benefit of SDA to the applicants. Mr S.Sarma, learned counsel for the respondents however referred to the written statement and contended that no doubt those applicants are subject to all India transfer liability and all India common seniority list and that by itself will not entitle them for SDA, in view of the decision taken by the Central Government communicated by the number of memoranda and the decision of Supreme Court. The issue is no longer res-integra. A person who belongs to N.E.Region posted in the N.E.Region, he is not entitled to SDA till he is transferred out of the Region.

We do not find any infirmity in the impugned communication dated 9.4.2000 and for that reason we are not also inclined to issue any direction to the respondents for granting SDA. We however, make it clear that whatever amount of SDA granted to the applicants shall not be recovered.

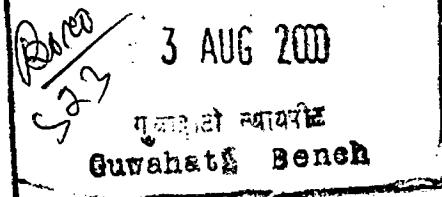
*hir*

With this the application stands disposed of.

There shall, however, be no order as to costs.

*K.K.Sharma*  
( K.K.SHARMA )  
ADMIISTRATIVE MEMBER

*D.N.Chowdhury*  
( D.N.CHOWDHURY )  
VICE CHAIRMAN



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH : GUWAHATI

O.A.NO. 245 OF 2000

Title of the Case

BETWEEN

Shri Rohitaksha Nath & 18 Ors - Applicants

- Versus -

Kendriya Vidyalaya Santhan & Ors - Respondents

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Filed by

B. C. Das

Advocate.

Registration No.

filed by  
Binod Chandra Das  
Advocate. 11  
28.7.2000

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH  
GUWAHATI

(APPLICATION UNDER SEC. 19 OF THE CENTRAL  
ADMINISTRATIVE TRIBUNAL ACT  
1985)

O.A. NO. 245 OF 2000

B E T W E E N T

1. Shri Rohitaksha Nath, Lower Division Clerk
2. Shri Anupam Bhattacharjee, Supdt (Administration)
3. Shri Arun Kumar Sarma, Supdt (Accounts)
4. Shri Dipankar Deb, Upper Division Clerk.
5. Shri Madan Mohan Prajapati, Audit Assistant
6. Shri Sri Sunil Chakraborty, Upper Division Clerk
7. Shri Nani Lal Sen, Audit Assistant.
8. Shri Biswajit Singha, Audit Assistant.
9. Smti Susmita Paul Choudhury, Lower Divn. Clerk.
10. Shri Mojnur Ahmed Laskar, Junior Stenographer
11. Smti Sagarika Deb, Junior Stenographer.
12. Smti Sipta Bhattacharjee, Upper Division Clerk.
13. Shri Amrit Ratan Kasyap, Driver

All the applicants abovenamed are  
working in the Office of the Assistant  
Commissioner, Kendriya Vidyalaya Santhan,  
Silchar Region, Silchar.

14. Shri Sribatsha Das, Lower Division Clerk,  
Kendriya Vidyalaya, Pachgram.
15. Smti Aradhana Biswas, Lower Division Clerk  
Music Teacher, Kendriya Vidyalaya,  
Karimganj.

*Rohitaksha Nath*

2.

16. Shri Biswajit Chanda,  
Upper Division Clerk, Kendriya Vidyalaya,  
Dholcherra.
17. Shri Prasenjit Paul,  
Upper Division Clerk, Kendriya Vidyalaya,  
Pachgram.
18. Sri Kanoj Kanti Choudhury,  
Upper Division Clerk, Kendriya Vidyalaya,  
O.N.G.C., Srikona.
19. Sri Debashis Dasgupta,  
Upper Division Clerk, Kendriya Vidyalaya,  
Karimganj.

... APPLICANTS

-Versus-

1. Kendriya Vidyalaya Santhan,  
represented by the Commissioner,  
18 Institutional Area, Sahid Jit Singh Marg,  
New Delhi - 16.
2. Deputy Commissioner(Finance),  
Kendriya Vidyalaya Santhan,  
18 Institutional Area, Sahid Jit Singh Marg,  
New Delhi - 16.
3. Senior Accounts Officer,  
Kendriya Vidyalaya Santhan,  
18 Institutional Area, Sahid Jit Singh Marg,  
New Delhi - 16.
4. Assistant Commissioner,  
Kendriya Vidyalaya Santhan,  
Silchar Revion, Silchar,  
District Cachar, Assam.

... RESPONDENTS

Rohitansha Nah

1. PARTICULARS OF THE ORDER AGAINST WHICH THIS APPLICATION IS MADE :

The Original Application has been directed against the Order No. F. 139-46/98-99/KVS/Budget dated 19.04.2000 issued by the Respondent No. 3 (Annexure- III) and the Order issued by the Office of the Respondent No. 4 dis... allowing the Special Duty Allowance to the Applicants with effect from May, 2000.

2. Limitation :

The applicants declare that the instant application has been filed within the limitation period prescribed under Section 21 of the Central Administrative Tribunal Act, 1985.

3. JURISDICTION :

The applicants further declare that the subject matter of the case is within the jurisdiction of this Hon'ble Tribunal.

4. FACTS OF THE CASE :

4.1 That the applicants are all citizen of India and, as such, are entitled to all rights, privileges and protection available to citizen of India under the Constitution of India and other laws of the land. The applicants have common interest, inasmuch as, common question of law and facts are involved in the case and, as such, the applicants pray that this Hon'ble Tribunal may be pleased to grant leave to the applicants to join together in this application, involving Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rule, 1987.

*Rohitawsh Neth*

4.2 That the applicants are all employees of Kendriya Vidyalaya Santhan, hereinafter referred to as 'KVS', working in different capacities as indicated in the cause title. The applicants No. 1 to 13 are working in the Office of the Respondent No.4 in different capacities as indicated above. The applicants No.14 to 19 are working in different Kendriya Vidyalayas as indicated above.

4.3 That the KVS is an autonomous body and was set up by the Ministry of Education, Government of India and was registered as a Society in the year 1965. The KVS was set up for the purpose of imparting education to the Children of employees of the Central Government and other undertakings as well as floating populations. The Board of Governors of the Kendriya Vidyalaya Santhan is charged with the responsibilities of carrying out the objects of the KVS as set forth in the Memorandum of Association. Insofar as the conditions of service and service benefits are concerned, the Rules, Regulations and Notifications issued by the Government of India apply mutatis mutandis to the employees of the KVS. Thus, the Government of India has deep and pervasive control over the functioning of the Kendriya Vidyalaya Santhan.

Rohitashw Nath

5.

4.4 That the applicants state that the Government of India vide O.M. dated 14.12.83 granted certain incentives to the Central Government civilian employees posted in North Eastern Region. One of the incentive was payment of Special Duty Allowance (SDA) to those civilian employees who has "all India transfer liability". Therefore, by O.M. dated 20.04.87 it was clarified that for the purpose of sanction of SDA "all India transfer liability" of the members of any service/cadre ~~max~~ or incumbent of any post/group of posts is to be determined by applying the test of recruitment zone, promotion zone etc. i.e. whether recruitment to services/posts/cadres has been made on all-India basis and whether promotion is also done on the basis of All India common seniority list in the service/cadre /posts as a whole. By the said O.M. Dated 20.04.87 it was clarified that mere insertion of a clause in the appointment letter to the effect that the person concerned is liable to be transferred any where in India, do not make him eligible for grant of SDA.

Copies of the O.M. dated 14.12.83 and dated 20.4.87 are annexed hereto and marked as Annexure-I & II respectively.

4.5 That the

*Lohitamsha Nath*

4.5 That the applicants state that since the introduction of the incentive in the year 1984 all the employees of the KVS including the applicants have been receiving the said incentive until May 2000. when the SDA has been discontinued on the strength of the letter No.F.139-46/98-99/KVS/Budget dated 19.04.2000 issued by the Respondent No.3. The applicants who are serving in the North Eastern Region and other employees coming from outside the region were treated equally for the purpose of allowing the SDA and, as such, they have been drawing the SDA for the last 16 years. However, on some erroneous interpretation of the aforesaid Office Memorandum as well as the Office orders issued by the Kendriya Vidyalaya Sangathan pursuant to the aforesaid O.Ms, the payment of SDA has been discontinued with effect from May, 2000.

A copy of the said letter dated 19.04.2000 is annexed hereto and marked as Annexure-III.

4.6 That the applicants state that by O.M. dated 20.04.87 it has been clarified that for the purpose of sanction of SDA the all-India transfer liability of the members of any service/cadre is to be determined by applying the test of recruitment zone, promotion zone etc. The employees of the KVS and for that matter the applicants satisfy the

eligibility....

Rohitaksha Nath

eligibility criteria as laid down in the aforesaid O.M. dated 20.04.87 and the office orders issued by the KVS authority pursuant to the said O.M. dated 20.04.87 and, as such, the action of the Respondents in purporting to discontinue the SDA with effect from May, 2000 is highly arbitrary and illegal.

4.7 That the applicants state that the ~~skay~~ detailed procedure of recruitment, promotion, posting and transfer of the employees of the KVS justify payment of SDA to the employees of the KVS in general and applicants in particular. As admittedly the employees of KVS working in different parts of India including the employees working in the North Eastern Region fulfil the eligibility criteria laid down in O.M. dated 14.12.83 and 20.04.87.

In this connection it would be relevant to refer to procedure for recruitment/promotion of employees under the KVS Regional Office and Kendriya Vidyalayas. So far Group 'A', Group 'B', and Group 'C' posts are concerned the same are filled up by direct recruitment through open advertisement on all-India basis and by promotion. The seniority of incumbents in such posts are prepared on all-India basis and maintained centrally at KVS Headquarter, New Delhi. Further, promotions are also made by departmental examination by circulating the vacancies to all Regional Office spreading over the country.

So far Group 'D'...

*Rohitanshu Nath*

So far Group 'D' posts in Regional Offices are concerned, the same are filled by the Assistant Commissioner concerned, on behalf of the KVS Headquarters after getting the names sponsored from Employment Exchange as well as open advertisement subject approval of select panel by the KVS Headquarter. Further vacancies in Darfta, a Group 'D' post in the Regional Office through promotion from amongst incumbents holding Group 'D' posts on the basis of seniority list prepared and maintained by the KVS Headquarters, New Delhi.

It is brought to the notice of this Hon'ble Tribunal that posting of employees in Group 'B', 'C', and 'D' posts are also made on the basis of selection as stated above and the incumbents are posted by the KVS Headquarter, New Delhi as per select panel to any part of the country including North Eastern Region as per the availability of vacancies where the candidates do not have any choice of their posting. Thus, an incumbent belonging to the North Eastern Region is posted to the North Eastern Region in the interest of the KVS only. Further, the promotions to Group 'B', 'C' and 'D' are also made based on all-India seniority list prepared and maintained at KVS Headquarters, New Delhi. It would also be pertinent to state herein that all employees working in Group 'B', 'C' and 'D' posts are liable to be transferred anywhere in India in terms of Article 49-K of the Education Code and Guidelines issued by the KVS from time to time. Accordingly,

Rohitawsh Nabi

all employees....

all employees including Group 'D' employees are transferred from the North Eastern Region to other places and vice versa in the interest of administration of the KVS. It would thus appear that all employees are posted in public exigencies and for which employees concerned cannot be deprived of the financial benefit i.e. SDA on the basis of some erroneous interpretation of the O.Ms referred to above.

In this connection it would be relevant to refer to ~~some~~ some of the appointment orders, promotion orders, seniority list and other relevant documents which are annexed as Annexure- IV series.

4.8 That the applicants state that in terms of O.M. No. 11(3) 95-E.II(B) dated 12.01.96 issued by the Government of India, the KVS authority issued the Order No.F.130-46/KVS/Budget/Pt II dated 25.09.97. By the said Office order dated 25.09.97 the KVS Headquarter circulated a copy of the office Memo dated 12.01.96 for information and necessary action. It may be pointed out that vide Para-3 of the O.M. dated 12.01.96, it was clarified that in terms of O.M. dated 20.04.87 for the purpose of sanctioning SDA to the members of any service/cadre or incumbent of any posts/Group of posts the same is to be determined by applying the tests of recruitment zone, promotion zone etc. i.e. whether recruitment to the service/ cadre/ posts has been made on all-India basis and whether the promotion is also made on all-India common seniority list for the

*Rohitashwa Nath*

service/Cadre/posts. It was also pointed out that a mere clause in the appointment letter to the effect that the person concerned is liable to be transferred anywhere in India, do not make him eligible for the grant of SDA. In the instant case, it would be evident that the respondents acted most mechanically in total non-application of mind in purporting to discontinue the SDA to the applicants with effect from May, 2000.

A copy of the Office order dated 25.09.97 circulating the O.M. dated 12.01.96 is annexed hereto and marked as Annexure-V.

4.9 That the applicants state that based on the O.M. dated 12.01.96 no action could have been taken to discontinue payment of SDA to the applicants as admittedly the O.M. dated 12.01.96 was issued in a different context altogether. It is evident that the said O.M. dated 12.01.96 was issued pursuant to the judgment dated 20.09.94 ( (1994) Suppl. 3 SCC 649, Union of India Vs. S. Vijay Kumar) In the said decision, the Apex Court merely reiterated the view that mere insertion of the condition of all-India transfer liability in the appointment order would not make the person concerned eligible in grant of SDA. In the said decision an observation has also been made that a perusal of the O.M. dated 20.04.87 clearly shows that allowance in question was meant to attract persons from outside the region to work in the North Eastern Region, because of inaccessibility and difficult terrain.

*Loknath Nath*

There is no...

There is no quarrel with the aforesaid proposition. The pertinent question is whether the applicants, though resident of North Eastern Region, are entitled to SDA in view of the procedure for recruitment/ promotion of employees in the KVS which is made on all-India basis. The claim of the applicants are based on the condition in their appointment orders that they are liable to serve anywhere in India. It is evident that the authority failed to address itsle to the aforesaid relevant consideration in denying of SDA with effect from May, 2000.

4.10 That the applicants state that much emphasis has been laid on the plea that the employees of the KVS who are recruited from the North Eastern Region and even joined the North Eastern Region from outside, are not entitled for payment of SDA, on the face of it is erroneous and legally not sustainable. Nowhere in the O.M. dated 14,12.83, O.M.dated 20.04.87 or in the judgment of the Apex Court(supra) it has been indicated that a person from North Eastern Region is not entitled to grant SDA. What has been laid down is that the clause in the appointment order regarding all-India transfer liability is to be determined by applying the test of recruitment zone, promotion zone etc. As the applicants satisfy the eligibility criteria as laid down in the O.Ms referred to above, the action of the KVS authority in purporting to deny SDA with effect from May,2000 is wholly arbitrary, unjust, unreasonable and legally not sustainable.

*Rohitanshu Nath*

4.12 That the applicants state that because of the illegal action of the office of the Respondent No.4 the applicants have been put to financial constraints, inasmuch as, the applicants have been losing Rs. 500/- to Rs.1000/- per month in these hard days of inflation.

4.12 That the applicants state that the impugned action has been taken most arbitrarily all of a sudden without any opportunity to the applicants, and as such, the impugned action is violative of the rules of natural justice. Further, the impugned action is also violative of Article 14 of the Constitution of India inasmuch as, the applicants have been treated in a discriminatory manner. It was the bounden duty of the Respondents to decide the eligibility of the applicants having regard to the eligibility criteria laid down in the O.M. dated 14.12.83 and 20.04.87. The O.M. dated 12.01.96 was issued in a altogether different context and the said O.M. could not have been applied by the respondents to deny the benefit of SDA to the applicants.

4.13 That the applicants state that they have been treated unfairly by the authority in violation of Article 14 of the Constitution of India. While action has been taken to deny the benefit to the applicants, other Central Government Offices like Central Water Commission, Controllor of Defence Accounts, Survey of India, Labour Commissioner(Central), Post and Telegraphs, Telecommunication etc. are paying

*Rohitash Nath*

13.

SDA to all its employees solely on the basis of applying the criteria of recruitment zone and promotion zone as pointed out above. Hence, the applicants have been unreasonably put to financial hardship by the respondents.

4.14. That the applicants state that the action of the authority in purporting to discontinue the SDA with effect from May, 2000 is wholly unreasonable, unfair and reflects total non-application of mind of the respondents in taking the impugned decision, and as such, the illegal action is legally not sustainable. Further, the applicants have become entitled for ~~extraction~~ a direction to be issued by this Hon'ble Tribunal to the Respondents to grant SDA to the applicants which they have been receiving since 1984 as the applicants fulfil the criteria laid down in the O.Ms referred to above.

5. GROUND FOR RELIEF WITH LEGAL PROVISIONS:

5.1 For that the Respondents have acted contrary to the settled proposition of law and *prima facie* their action/ inaction is not sustainable in the eye of law.

5.2 For that the respondents have committed manifest error of law apparent on the face of the records in purporting to discontinue the SDA to the applicants with effect from May, 2000 and, as such, the impugned action is legally not sustainable.

*Rohitendra Nath*

5.3 That nowhere in the Office Memos dated 14.12.83 and 20.04.87 as well as in the judgment of the Apex Court (supra) it has been held that a person recruited in all-India service from the North Eastern Region is not eligible for grant of SDA. It is evident that the impugned decision has been taken without considering the procedure of recruitment and promotion to Group 'A', 'B', 'C' and Group 'D' posts under the KVS and, as such, the impugned action is a nullity.

5.4 For that much emphasis has been laid on the plea that staff members who are recruited from the North Eastern Region and have joined the KVS from the North Eastern Region are not entitled/ eligible for payment of SDA, which is not a relevant consideration, inasmuch as, the relevant consideration is the clause in the appointment order regarding all-India Transfer liability is to be determined by applying the test of recruitment zone, promotion zone etc. The same having not been done in the instant case, the impugned decision is legally not sustainable.

6.5 For that the applicants satisfy all the conditions laid down in the O.Ms dated 14.12.83 and 20.04.87 for grant of SDA, as such the action to withdraw the benefit with effect from May, 2000, which is being paid for the last 16 years is highly arbitrary, unreasonable, unfair and unjust.

*Rohitash Nain*

5.6 For that the decision to discontinue SDA to the applicants with effect from May, 2000 is also violative of the Rules of natural justice as admittedly the same has been taken without giving any opportunity of hearing to the applicants.

5.7 For that the action of the respondents in purporting to deny the benefit of SDA to the applicants is highly arbitrary, unauthorised and suffer from the vices of total non-application of mind.

5.8 For that in any view of the matter, the impugned decision of the respondents are not sustainable in the eye of law and the same deserves to be set aside and quashed.

The applicants crave leave of this Hon'ble Tribunal to advance some more grounds both factual and legal at the time of hearing of this Original Application.

6. DETAILS OF REMEDIES EXHAUSTED :

The applicants declare that they have exhausted all the remedies available to them and there is no alternative remedy available to them.

7. MATTER NOT PREVIOUSLY FILED OR PENDING  
IN ANY OTHER COURT :

The applicants further declare that they have not filed previously any application, writ petition

*Lohitawsha Nak*

26

or suit regarding the grievances in respect of which the application has been made, before any other court or any other Bench of the Tribunal or any other authority, nor any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR :

Under the facts and circumstances stated above, the applicants most respectfully pray that the instant application be admitted, the records be called for and after hearing the parties and on cause or causes that may be shown and on perusal of the records, be pleased to grant the following reliefs to the applicants -

- (i) To set aside and quash the order No.F.130-46/98-99/KVS/ Budget dated 19.04.2000 issued by the Senior Accounts Officer, KVS Head Quarter, New Delhi Respondent No.3 (Annexure-III) ;
- (ii) To set aside and quash the order No.F. 130-46/KVS/Budget/ Pt II dated 25.09.97 circulating the O.M. dated 12.01.96 (Annexure- V) ; and
- (iii) To issue a direction to the Respondents to continue to pay the Special Duty Allowance to the applicants.

*Rohitash Nali*

17.

(iv) Any other ~~relief~~/reliefs to which the applicants are entitled to in the facts and in the circumstances of the case and as may be deemed fit and proper.

(v) Cost of the application.

9. INTERIM RELIEF/ORDER PRAYED FOR

Pending disposal of the application be further pleased to direct the Respondents to pay Special Duty Allowance to the applicants with effect from May 2000 until further orders.

10. ... ...

11. PARTICULARS OF I.P.O.

(i) I.P.O. NO. 2G 598365  
(ii) Date 19.7.2000  
(iii) Payable at Guwahati

12. LIST OF ENCLOSURE/ ANNEXURES :

As stated in the index.

VERIFICATION....

Rohitambe Nahar

### Verification

I, Shri Rohitaksha Nath, son of late Rajendra Nath, aged about 31 years, presently working as Lower Division Clerk, Office of the Assistant Commissioner, Kendriya Vidyalaya Santhan, Silchar Region, Silchar, do hereby solemnly affirm and verify that the statements made in paragraphs 4.1, 4.2, 4.3, 4.5, 4.6, 4.7(Pt), 4.9, 4.10, 4.11, 4.12, 4.13 and 4.14 of the accompanying application are true to my knowledge and those made in paragraphs 4.4, 4.7(Pt) and 4.8 being matters of record are true to my information derived therefrom which I believe to be true and the rest are my humble submissions before this Hon'ble Tribunal.

I declare that I am authorised to sign this verification. And I sign the same on \_\_\_\_\_ day of July, 2000 at Guwahati.

*Rohitaksha Nath*

Signature.

ANNEXURE - I.

GOVERNMENT OF INDIA

MINISTRY OF FINANCE DEPTT. OF EXPDR.

NO. 20014/3/83-E-IV

Dated New Delhi, the 14 Dec 1983.

OFFICE MEMORANDUM

Subject : Allowances and facilities for Civilians Employees of Central Govt. Servant in the State and Union Territories of North Eastern Region : Improvement thereof.

The need for the attracting and retaining the service of Govt. officers for service in the North Eastern Region comprising the State of Assam, Meghalaya, Manipur, Nagaland and Tripura and the Union Territories of Arunachal Pradesh and Mizoram has been engaing the attention of Govt. for some time. The Govt has appointed a committee under the Chairmanship of Secretary, Department of Personal & Admn. Reforms, to review the existing allowances and facilities admissible to the various categories of Civilian Central Govt. Employees serving in the ~~various categories~~ of region to suggest suitable recommendation. The recommendation of the committee have been carefully considered by the Govt. and the President is pleased to decide as follows :

Tenure of Posting/Deputation

There will be a fixed tenure posting of three years at a time for officers with service of 10 years experience and two years at a time for officers with more than 10 years

contd...

Attested to be  
true copy  
R. C. Des  
Advocate

service, period of Leave training etc. in excess of 15 days per year will be excluded in counting the tenure period of 2/3 years. Officers and employees of the fixed tenure of service mentioned above may be considered for posting to a station to their choice as far as possible.

The period of Deputation of the Central Govt. employees in the State/Union Territories in North Eastern Region will generally be for 3 years which can be extended in exceptional cases in exigencies of public interest as well as when the employee concerned is prepared to stay longer. The admissible deputation will be continued to be paid during the period of deputation so extended.

(ii) Weightage for Central Deputation/Training abroad and special mention in confidential reports.

Satisfactory performance of duties for the prescribed tenure in the north east shall be given due examination in the case of eligible officer in the matter of

- (a) Promotion in the cadre posts.
- (b) Deputation to the Central Tenure posts and
- (c) Officers of training abroad.

The general requirement of at least three years service in a cadre post between the central tenure deputations may also be relaxed to two years in deserving cases of meritorious service in the North East.

Attested to be  
true copy  
B. C. Das  
Advocate

contd...

3.

A specific entry shall be made in the CR of all employees who rendered a full tenure of service in the North Eastern.

(iii) Special Duty Allowances :

Central Govt. Civilian employees who have all India transfer liability will be granted a special (Duty) allowances at the rate of 25% of basic pay subject to a ceiling of Rs. 400/- p.m. on posting to any station in the North Eastern Region. Such of these employees who are exempt from payment of Income Tax will however not be eligible for this Special (Duty) allowances. Special duty allowance will be in addition to any special pay and or deputation duty allowances already being drawn subject to the condition that the total of such special duty allowances plus special pay/deputation duty allowance will not exceed Rs. 400/- p.m. Special Allowance like SCA ( Remote location ) allowances construction allowances and project allowance will be drawn separately.

(iv) Special Compensatory Allowances :

1. Assam and Meghalaya :

The rate of the allowances will be 5% of basic pay subject to a maximum of Rs. 50/- p.m. admissible to all employees without any pay limit the above allowances will be admissible w.e.f. 01.7.82 in the case of Assam.

contd...

Attested to be  
True Copy  
B. C. Das  
Advocate'

2. Manipur :

The rate of allowance will be followed for the whole of Manipur.

Pay up to Rs. 260/-	- Rs. 40/- p.m.
Pay above Rs. 260/-	- Rs. 15% of Basic Pay subject to a Min. of Rs. 150/-.

3. Tripura :

The rate of allowances as follows :

1) Difficult area	- 25% of Pay subject to a Min. of Rs. 50/- and Max. of Rs. 150/-
2) Other areas Pay above Rs. 260/-	Pay upto Rs. 260/- - Rs. 40/-p.m. 15% of pay subject to a Max. of Rs. 150/-.

There will be no change in the existing ~~date~~ of SCA admissible in Arunachal Pradesh, Nagaland and Mizoram and the existing rate of disturbance area allowances admissible in specified areas of Mizoram.

(v) Travelling allowances on first appointments.

In relaxation of the present rule ( SR 105) that travelling allowance is not admissible for journey undertaking connection with initial appointment in case of journeys for taking up initial appointment in case of journeys for taking up initial appointment a post in the North Eastern Region travelling allowances limited to ordinary bus fare/

Tested to be  
true copy  
S. C. D.  
Advocate

contd...

5.

second class rail fare for road/rail journey in excess of forest 400 Rs for the Govt. servant himself and his family will be admissible.

(VI) Travelling allowances for journey on transfer :

In relaxation of order below SR 115, if on transfer at station in the North Eastern Region, the family of the Govt. Servant does not accompany him, the Govt. Servant will be paid travelling allowances on tour for self only for transit period to be join the post and will be permitted to carry personnel affect up to 1/3rd entitlement at Permitted Govt. cost of have a cash equivalent of carrying 1/3rd his entitlement of the difference in weight off personal affects he bring in lieu of the cost of transportations of luggage. In case the family accompanies the Government servant on transfer, the Government servant will be entitled to the existing admissible travelling allowance including the cost of transportation of the admissible weight of personal affect according to the Grade to which the officers belong, irrespective of the weight of the luggage actually carried. The above provisions will also apply for the return journey journey on transfer back and from the North Eastern region.

(VII) Road milage for transportation of Personal affects as on transfer :

In relaxation of orders below SR 116 for transportation of personal on transfer between two stations in the North Eastern Region, higher rate of allowance admissible for transportation 'A' class cities subject to the actual expenditure incurred by the Govt. servant will be admissible.

contd...

Attested to be  
true copy  
A. C. Jan  
Advocate

(VIII) Joining time with leave :

In case of Government servants proceeding on leave from a place of posting in North Eastern Region the period of travel in excess of two days from the stations of posting to outside that region will be treated as joining time. The same concession will be admissible.

(IX) Leave Travel Concession :

A Government servant who leave his family behind at the old duty station or another selected place of residence and has not availed of the transfer travelling allowance for the family will have the option to avail of the existing leave travel concession of journey to home once in a block period of two years or in lieu thereof, facility of travel for himself once a year from the station of posting in the North East to his home town or place where the residing and in addition facility for the family (restricted to his/her spouse and two dependent children only) also to travel once a year to visit/ the employees at the station of posting in the North Eastern region. In case the option is for the latter alternative, the cost of travell for the initial distances ( 400/160 KM) will not be borne by the Officers.

Officers drawing pay of Rs. 2250/- or above and their families i.e. spouse and two dependent children (up to 18 years for boys and 24 years for girls) will be allowed air travel between Imphal/Silchar/Agartala and Calcutta and vice versa, while performing journeys mentioned in the preceding paragraph;

contd...

Attested to be  
true copy  
B. C. Das  
Advocate

7.

(X) Children Education Allowance/Hotel Subsidey :

Where the children do not accompany the Government servant to the North Eastern region, children education allowances upto Class XII admissible will be in respect of children studying at the last station of posting of the employee concerned or any other station where the children reside, without any restriction of the station where the children reside, without any restriction of the pay drawn by the Govt. servant. If children studying in school or are put in hostel at the last station or posting or any other station. The Government servant concerned will be given hostel subsidy without other restrictions.

The above orders except in sub para 4 will also Mutatis and Mutandies apply to central Govt. employees posted to ANDAMAN and NICOBAR ISLANDS.

These orders will take effect 1st Nov. 1983 and will remain in force for a period for three years upto 31 Oct 1986.

4. All existing special allowances facilities and concessions extended by the special orders by the Ministries/Departments of the Central Government to their all employees in the North Eastern region will be withdrawn from the date of effect of the orders contained in this office Memorandum.

5. Separate orders will be issued in respect of other recommendation of the committee referred to in paragraph I as and when decision are taken on them by the Government.

Attested to  
true copy  
B. C. for  
Advocate

contd...

8.

6. In so far as the persons serving in the Indian Audit and Accounts, are concerned, these orders issued after consultation with the Comptroller and Auditor General of India.

Sd/- S.C. Mahlik  
Joint Secretary to the Govt. of India.

Attested to be  
true copy  
B.C. Das  
Advocate

ANNEXURE - II.

NO. 20014/3/83-E. IV.

GOVERNMENT OF INDIA,  
Ministry of Finance, Deptt. of Expenditure.

New Delhi, the 20th April, '87.

Office Memorandum

Subject : Allowances and facilities for civilian employees of the Central Government serving in the States and Union Territories of North-Eastern Region and A & N Islands and Lakshadweep - improvement thereof.

.....

The undersigned is directed to refer to para 1(iii) of Ministry of Finance, Department of Expenditure O.M. No. 20014/3/83-E.IV dated 14th December, 1983 as amended vide Memorandum of even number dated 29.10.1986 on the above subject, which is reproduced below :-

1(iii). "Special (Duty) Allowance".

"Central Government civilian employees who have all India transfer liability will be granted a special (duty) allowance at the rate of 25% of basic pay subject to a ceiling of Rs. 400/- per month on posting to any station in the North Eastern Region, Special (Duty) Allowance will be in addition to any special pay and/or Deputation (Duty) Allowance already being drawn subject to the condition that the total of such Special (Duty) Allowance will not exceed Rs. 400/- p.m. Special Allowance like special compensatory (Remote

Attested to be  
true copy  
B. L. Das  
Advocate'

contd...

locality) allowance, construction allowance and Project Allowance will be drawn separately."

2. Instances have been brought to the notice of this Ministry where special (Duty) Allowance has been allowed to Central Government employees serving in North East Region without the fulfilment of the condition of all India transfer liability. This is against the spirit of orders on the subject. For the purpose of sanctioning Special (Duty) Allowance, the All India transfer liability of the Members of any service/cadre or incumbents of any posts/group.of.posts has to be determined by applying tests of recruitment zone, promotion zone etc. i.e. whether recruitment ~~of~~ to the service/cadre/posts has been made on all India basis and whether promotion is also done on the basis of the all India Zone of promotion based on common seniority list for the service/cadre/posts as a whole. More clause in the appointment order ( as is done in the case of almost all post in the Central Secretariat etc. to the effect that the person concerned is liable to be transferred anywhere in the India does not make him eligible for the grant of special (duty) allowance.

3. Financial Advisors of the administrative Ministries/Departments are requested to review all such cases where special (duty) allowance has been sanctioned to the Central Govt. employees serving in the various offices including those of autonomous organisations located in the North East Region which are under administrative control of their Ministries/Departments.

Sd/- A.N. SINHA.  
Director ( EG )  
TELE : 3011819

To

Financial Advisers of all Ministries/Departments.

Attested to be  
true copy  
B. L. Das  
Advocate

11.

ANNEXURE - III.

By Regd. Post

KENDRIYA VIDYALAYA SANGATHAN  
18, INSTITUTIONAL AREA  
SHAHEED JEET SINGH MARG  
NEW DELHI - 110016.

F. 130-46/98-99/KVS/Budget

Dated: - 19th April,  
2000.

The Assistant Commissioner,  
Kendriya Vidyalaya Sangathan,  
Regional Office,  
Guwahati.

Sub: - Special Duty Allowance - Reg.

Sir,

I am to refer to your letter No. F.35-1/2000-KVS(GR)/10247 dated 3.3.2000 and to return herewith 20 applications of the staff of Regional Office for payment of S.D.A. with an advise that these applications may be examined with reference to the orders/clarifications issued by the Sangathan from time to time. It appears from the representations that these staff members are recruited from N.E. Region and have not joined N.E. Region from outside. If so they are not eligible for payment of S.D.A. After examination of these representations if it is found that they are not eligible for payment of S.D.A., they may be informed in writing.

This issue with the approval of the Deputy Commissioner (Fin)

Yours faithfully,

Sd/-

( J. S. TALWAR )  
SR. ACCOUNTS OFFICER.

Copy to:

Assistant Commissioner, K.V.S., Regional Officer, Silchar for information and necessary action. It has been reported that the staff of Regional Office is being paid S.D.A. in the circumstances quoted above. It is therefore advised that payment of S.D.A. to the staff of R.O. must be regulated strictly as per orders of the Sangathan and clarifications issued from time to time.

Sd/-

AR. ACCOUNTS OFFICER.

Attested to be  
true copy  
B. C. Dutt  
Advocate

ANNEXURE B

T 30  
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KENDRIYA VIDYALAYA SANGATHAN  
JNU CAMPUS, NEW MEHRAULI ROAD  
NEW DELHI-110067.

W. F. 22-18/84-KVS (Admn)

Annexure

Dated 6.2.1985

MEMORANDUM

Upper Division

Subject:- Offer of appointment for the post of

With reference to his/her application/nomination for the above post, the undersigned offers to Sh/Sr. ~~Simon~~ N.L.Sen for a temporary post of UDC in the Kendriya Vidyalaya Sangathan, N.O. Silchar, an initial pay of Rs. 330/-<sup>330-10-380-EB12-500-EB15-560</sup>. He is initially posted to the Kendriya Vidyalaya Sangathan Head Quarters/Regional Office. He/She will be on probation for two years, which may be extended upto three years.

2. No travelling allowance will be admissible for joining the appointment.

3. The services of the appointee are terminable by one month notice on either side, without any reasons being assigned thereof. The appointing authority, however, reserves the right of terminating the services before the expiry of stipulated period of notice by making payment to the appointee as sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof. He/She will draw allowances and other benefits in addition to pay at Central Government rates as admissible to Kendriya Vidyalaya Sangathan employees. He/She will be liable to transfer anywhere in India.

4. In case of any dispute or claim against the Sangathan, the court at Delhi alone have jurisdiction to decide any dispute arising out of or in respect of service or any other contract.

5. He/She will be governed by the employees' group Insurance Scheme as applicable to the employees of the Sangathan.

6. If he/she accepts the offer on the terms and conditions stipulated above, he/she may please send his acceptance immediately to the undersigned and report for duty latest by 25.2.1985. If the offer is not accepted by the said date or after acceptance, if the appointee does not report for duties at the above mentioned Kendriya Vidyalaya Sangathan Head Regional Offices, Silchar, this offer will be automatically treated as withdrawn and no further correspondence will be entertained in this regard.

Shri N.L.Sen,  
1332, Base Depot(GREF),  
C/o, 99 A.P.O.

(S.P. DATTA)  
(Sr. Administrative Officer  
for Deputy Commissioner (Admn))

Attested to  
True copy  
B. C. D.  
Advocate.

Copy to:-

(3-X)

Asstt. Commissioner KVS  
Regional Office \_\_\_\_\_ Sh. N.L.Sen.  
The date of joining of Sh. N.L.Sen.  
may please be intimated immediately.

2. Personal file of the individual
3. Office order file.



KENDRIYA VIDYALAYA SANGATHAN  
( E.G.P. I SECTION )

3, Institutional Area,  
Shahid Jeet Singh Marg,  
New Delhi - 110016.

ANNEXURE B = IV Seru

1-1/24-KVS (Egut. I)

Date : 19/1/95

## MEMORANDUM

SUBJECT : PROMOTION TO THE POST OF U.D.C.

On the recommendation of Departmental Promotion Committee  
S/o/b/smt. S.Bhattacharjee, LDC, KVS, R.O.Silchar is hereby promoted  
to the post of U.D.C. in the pay scale of  
Rs. 1200-30-1560-EB-40-2040/- in the Kendriya  
Vidyalaya Sangathan. Initially he/she is posted at Kendriya  
Vidyalaya Sangathan R.O.Silchar.

2. He/She will be on probation for a period of two years which may be extended by another one year by the competent authority for the reasons to be recorded in writing.

for the reasons to be recorded in the letter. He/She may please convey his/her acceptance within 7 days from the date of receipt of this letter if the offer is acceptable and may join at the place of posting mentioned in para 1 above latest by 20-2-95. Does not want

*Alived to  
new from  
Smt. S. Bhattacharjee*  
4. In case, Smt. S. Bhattacharjee  
refuses to the above post, he/she should make a written request  
to the appointing authority declining the same setting out reasons  
for such refusal. Refusal of promotion should entail no fresh  
offer of promotion being made to him/her for a period of one year  
from the date of refusal. He/She on a eventual promotion to the  
above post will lose seniority vis-a-vis erstwhile juniors promoted  
to the above post earlier. It remains to be whether the post in  
question is filled by selection or seniority. In case, the  
reasons adduced by him/her for his/her refusal of promotion are  
not acceptable to the appointing authority, the promotion  
may be enforced. If the promotion is still refused he/she will  
expose himself/herself for disciplinary action under the rules  
for disobeying the orders.

Smt. S. Bhattacharjee,  
L.D.C.,  
KVS, R.O. Silchar.

(R.N.SHARMA)  
Sr. Administrative Officer,  
for Jt. Commissioner (Admn.)

Copy to :-

1. The Assam Government, 1951, no. 51  
in case, XXX/Unit., S. Bhattacharjee, accepts  
promotion he/she should be relieved immediately with  
free transfers to even his/her new post. He/She should  
not be granted leave in connection with joining time.

Chap. 41

एन्प्रॉब्ल्यू/Sr. AO  
केविस/क्विस  
नई दिल्ली/New Delhi (८.८)

KENDRIYA VIDYALAYA SANGATHAN  
JNU CAMPUS, NEW MEIRRAULI ROAD  
NEW DELHI-110067.

F. 22-18/84-KVS (Admn)

Annexure - VI (A)

Dated 6.2.1985.

Upper Division

Subject: Offer of appointment for the post of

With reference to his/her application/nomination for the above post, the undersigned offers to Shri S. P. Datta N.L.Sen, a temporary post of UDC in the Kendriya Vidyalaya Sangathan, R.O. Silchar, an initial pay of Rs. 330/- in the scale of pay of Rs. 330-10-380-EB12-500-15-560. He/She is initially posted to the Kendriya Vidyalaya Sangathan Head Quarters/Regional Office, Silchar. He/She will be on probation for two years, which may be extended upto three years.

2. No travelling allowance will be admissible for joining the appointment.

3. The services of the appointee are terminable by one month notice on either side, without any reasons being assigned thereof. The appointing authority, however, reserves the right of terminating the services before the expiry of stipulated period of notice by making payment to the appointee as sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof. He/She will draw allowances and other benefits in addition to pay at Central Government rates as admissible to Kendriya Vidyalaya Sangathan employees. He/She will be liable to transfer anywhere in India.

4. In case of any dispute or claim against the Sangathan, the court at Delhi alone have jurisdiction to decide any dispute arising out of or in respect of service or any other contract.

5. He/She will be governed by the employees' group Insurance Scheme as applicable to the employees of the Sangathan.

6. If he/she accepts the offer on the terms and conditions stipulated above, he/she may please send his acceptance immediately to the undersigned and report for duty latest by 25.2.1985. If the offer is not accepted by the said date or after acceptance, if the appointee does not report for duties at the above mentioned Kendriya Vidyalaya Sangathan/R.O. Regional Offices, Silchar, this offer will be automatically treated as withdrawn and no further correspondence will be entertained in this regard.

Shri N.L.Sen,  
1332, Base Depot(GREF),  
C/o, 99 A.P.O.

(S.P. Datta)  
Sr. Administrative Officer  
Administrator (Admn)

Attested to  
true copy  
Copy to:-  
C.R.  
Advocate.

Asstt. Commissioner  
Regional Office  
The date of joining of Shri N.L.Sen  
may please be intimated immediately.

2. Personal file of the individual  
3. Office order file.

132  
21/2/85  
KVS  
Silchar

KENDRIYA VIDYALAYA SANGATHAN  
16, Institutional Area  
Shahid Veer Singh Marg  
New Delhi-110016

Dated: 16.11.1994

27

NO. F. 9-2/98-KVS(Estt. I).

The Assistant Commissioner,  
Kendriya Vidyalaya Sangathan,  
All Regional Offices.

Subject: Provisional Seniority list of Supdt. (Admn.) of KVS(Hqrs.)  
and Regional Offices - circulation thereof.

\*\*\*\*\*

Sir/Madam,

In continuation of this office letter No. F. 7-4/93-KVS(E.I.)  
dated 09.11.94 on the above noted subject, I am to forward herewith  
a copy of the provisional seniority list of Supdt. (Admn.) working in  
Headquarters and Regional Offices of KVS. The list has been drawn  
up on the basis of following criteria:-

- (a) The provisional seniority list of the above mentioned  
Officers has been drawn up in accordance with the Recruit-  
ment Rules for the above mentioned post as approved by the  
Board of Governors.
- (b) The Seniority has been determined on the basis of the panel  
position/regular date of appointment.
- (c) The adhoc service has not been counted for determining the  
seniority. The seniority has been counted with effect from  
the date of regular appointment only.
- (d) The instructions issued by the DP & AR vide OM No. 22011/7/  
R.G.-Estt(D) dated 3.7.86 have also been taken into consider-  
ation while drawing up the provisional seniority list of  
the above mentioned officers.

2. The seniority list may now kindly be circulated among all  
the concerned officers and their signatures be obtained in token of  
having seen the list and omissions/alternations if any, pointed out  
by the individuals concerned may be intimated to this office within  
45 days from the date of issue of this list after verifying the  
particulars from the service records maintained in the Regional  
Offices alongwith the certificate to the effect that the particulars  
have been verified from service records and found correct. (In case  
of Hqrs. this exercise will be done by Estt. I Section) No represent-  
ation on the criteria mentioned above on the basis of which the  
seniority list has been drawn up would, however, be entertained.  
Also no representation received after the due date would be  
entertained.

Receipt of this letter may please be acknowledged.

Yours faithfully,

(K.N. SINGH)

Sr. Administrative Officer

Encl: as above.

Copy together with a copy of the above-mentioned seniority  
list is forwarded to:

1. Section Officer(RP.I): 05 copies.
2. PS/OSD to Commissioner, KVS(HQ).
3. All Officers in the KVS(HQ).
4. Guard file.
5. Master File.

Attested to be  
true copy  
B. C. D. Advocate  
Smt. Adm'

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KENDRIYA VIDYALAYA SANGATHAN

PROVISIONAL SENIORITY LIST OF SUFDT (ADMNT OF KVS(HRS) & ROs

NO.	Name	Educational Qualification	Date of Birth	Date of Appt in the KVS	Date of Appt in confirmation	Whether the Grade in the Grade	SC/ST	Remarks
26.	Smt AV D'Souza (Hrs)	B.A.	28.07.47	04.07.68	13.05.95	-	-	-
27	Sh S.S. Sharma (RO Jammu)	B.A.	03.08.53	03.07.78	12.06.95	-	-	-
28	Sh Sheesh Pal Singh (RO Dehradun)	High School	01.07.52	13.11.74	30.05.95	-	SC	-
29	Sh R.K. Hoir (RO Jabalpur)	S.S.L.C.	02.0.51	23.09.70	23.09.95	-	-	-
30	Sh Pratap Singh (RO Gwalior)	High School	17.01.53	14.10.71	05.01.96	-	-	-
31	Sh R. Subbaiah (RO BESR)	B.A.	20.01.55	18.02.78	30.05.96	-	-	-
32	Sh B.N. Bhagat (RO Patna)	B.A.	15.06.51	07.04.71	20.09.96	-	-	-
33	Sh DK Tandon (RO Calcutta)	B.Sc., LLB	18.03.54	30.11.79	14.07.97	-	-	-
34	Sh A. Bhattacharjee (RO Silchar)	M.Com	01.05.56	26.04.86	28.02.97	-	-	-

Approved by  
CPT  
Admvt of  
KVS

03.01.96

-35-

## KENDRIYA VIDYALAYA SANGATHAN

18, Institutional Area

Shahid Jat Singh Marg

A.P. New Delhi - 110 016

NO. F. 9-1/95-KVS(Estt. I)

Dated : 08.12.1995

V 601

The Assistant Commissioner,  
Kendriya Vidyalaya Sangathan,  
All Regional Offices

## SUBJECT :

Provisional Seniority List of all UDC &  
Accounts Clerk of Kendriya Vidyalaya  
Sangathan, Headquarters & Regional Offices  
- Circulation thereof.

\*\*\*\*\*

Sir/Madam,

In continuation of this office letter No. F. 9-1/95-KVS(Estt. I) dated 13.01.87, I am forwarding herewith a provisional seniority list of UDC/Accounts Clerk appointed during the period from 1985 to 1994. The list has been drawn up on the basis of the following criteria :-

- (1) The provisional seniority list of the above mentioned Officials has been drawn up in accordance with the Recruitment Rules for the above mentioned posts as approved and amended from time to time by the Board of Governors.
- (2) The seniority has been determined on the basis of the panel position/regular date of appointment only.
- (3) The ad hoc service has not been counted for determining the seniority. The seniority has been counted with effect from the date of regular appointment only.
- (4) The instructions issued by the DP&AR vide OM No. 25014/2/80-(Estt) dated 7th February, 1986 have also been taken into consideration while drawing up the provisional seniority list of the above mentioned officials.

The seniority list may kindly be circulated among all the concerned officials and their signatures be obtained in token of having seen the list and omissions/alterations, if any, pointed out by the individuals concerned may be intimated to this office within 45 days from the date of issue of this list after verifying the particulars from the service records maintained in the Regional Offices alongwith the certificate to the effect that the particulars have been verified from service records and found correct. (In case of Headquarters, this exercise will be done by Estt. I Section). No representation)

Cont....2

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on the criteria mentioned above on the basis of which the seniority list has been drawn up would, however, be entertained. Also no representation received after the due date would be entertained.

3. Receipt of this letter may please be acknowledged.

Yours faithfully,

(R.N. SHARMA)  
Sr. Administrative Officer

Encl. 1 as above.

Copy together with a copy of the above-mentioned seniority list is forwarded to :-

1. All Officers in the KVS, Headquarters.
2. PS/OSD to Commissioner, KVS(HQ), New Delhi.
3. Sr. A.O. (G) (With 25 spare copies).
4. Guard file.
5. Master file.

Sr. Administrative Officer

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Advocate.

KENDRIYA VIDYALAYA SANGATHAN (HQ)  
(Estt.I Section)

Sl.No.	Name	Educational Qualification	Date of Birth	Date of apptt.in KVS	Date of apptt.in the grade	Date of confir- mation	Whether SC/ST	Remarks
01.	02.	03.	04.	05.	06.	07.	08.	09.
164.	SHRI PANKAJ KUL	BA, LLB	15.02.60	09.04.85	11.09.85	-	No	UDC, Apptt. as Audit Asstt.
165.	SHRI R.D. MEENA	BA, MA(Pol.Sc)	05.05.59	06.12.85	06.12.86	-	ST	UDC Apptt. as Asstt.
166.	SHRI R. MARYAMASKARY	PUC	12.07.55	30.07.79	11.09.87	-	No	UDC, Now Audit Asstt.
167.	MISS GEETA K RANGHADARI MA(Zoo.) (R.O. BOISLY)		29.04.55	10.09.77	11.09.87	-	No	UDC
168.	SHRI U.C. BORO	PU	01.03.54	11.09.79	11.09.87	-	ST	UDC, Now Audit Asstt.
169.	SHRI D.R. BAHIRWA (R.O. GAUHATI)	B.A.	01.09.56	25.12.79	11.09.87	-	No	UDC
170.	SHRI KIRATI KALU (R.O. Bhopal)	B.A.	09.05.57	18.02.80	11.09.87	-	No	UDC
171.	SHRI ANIL KUNDU TANEJA	B.Com.	22.01.59	16.09.88	11.09.87	-	No	A/Cs Clerk, Now Audit Asstt.

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01.	02.	03.	04.	05.	06.	07.	08.	09.
172.	SHRI P.R. PATEL	B.Com.	05.01.57	01.10.82	11.09.87	-	No	UDC, No Asstt
173.	SHRI J.K. KHWARE	B. LLB	01.12.58	16.11.80	11.09.87	-	No	UDC, Absorbed in Asstt. in KVS
174.	SHRI R.H. PATEL ( HEADQUARTERS )	B.Com.	01.08.58	01.10.81	11.09.87	-	No	Accounts Clerk
175.	SHRI V.K. CHAVAL ( HEADQUARTERS )	Hr. Secondary	19.09.59	01.03.	11.09.87	-	SC	Accounts Clerk
176.	SH. JAI LAL YADAV ( HEADQUARTERS )	High Passed	20.09.42	26.04.69	11.09.87	-	No	Accounts Clerk
177.	SH. R.B. SHIVAKALYA ( HEADQUARTERS )	High School	15.06.42	13.03.66	11.09.87	-	No	Accounts Clerk
178.	SHRI BALDIR SINGH ( HEADQUARTERS )	Inter	07.07.52	31.05.76	27.01.88	-	No	Accounts Clerk
179.	SH. ANISH JHAWAR ( HEADQUARTERS )	BA ( Part-I )	06.12.57	16.12.80	05.01.88	-	SC	Accounts Clerk
180.	SH. RAM DUBEY ( HEADQUARTERS )	MR. Sec.	01.01.55	23.04.81	21.05.88	-	No	UDC
181.	SMT NEELAM CHALTI ( HEADQUARTERS )	B.Com.	04.08.61	21.04.82	21.03.88	-	No	Accounts Clerk
182.	SH. SULTAN SINGH	High School	05.01.52	22.04.88	21.05.88	-	No	UDC
183.	SH. B.C. MONDALY ( R.O. Bhubaneswar )	BA ( English )	15.02.58	13.12.77	10.03.86	-	SC	B. Accounts Clerk Now Audit Asstt.
184.	SMT JAHNAWARI KUMAR S.I. ( HEADQUARTERS )		05.04.52	01.04.82	21.05.88	-	No	UDC

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02.	03.	04.	05.	06.	07.	08.	09.
199. SH OM PARSH (R.O.GJIFUR)	Metric	01.06.59	24.03.52	04.04.69	-	SC	U.D.C.
200. SH A.G. SHAIK (R.O. BOKAIDY)	S.S.C.	05.06.58	02.01.81	19.04.69	-	SC	U.D.C.
201. SH RAM KISHAN (R.O. LUCKNOW)	High School	16.12.57	05.01.63	07.04.89	-	SC	U.D.C.
202. SH SURESH K.R. DAWAR (HEADQUARTERS)	B.Com.	02.05.64	16.01.85	16.07.92 (A/N)	-	No	Accounts Clerk
203. SH K.L. SHAIK (R.C. MORADAS)	S.Com.	05.06.60	10.09.84	22.07.92	-	No	Accounts Clerk
204. SH G.T. JAMES BURNHAMS (R.O. ANDHRA PRADESH)	B.Com.	02.01.53	11.09.85	22.07.92	-	No	Accounts Clerk
205. SH ANURADHA SINHA (HEADQUARTERS)	B.Com (P)	14.09.58	04.10.83	02.04.92	-	No	Accounts Clerk
206. SH M.C. JEGAN DAY (HEADQUARTERS)	P.U. (Sci.)	25.03.61	04.05.84	31.07.92	-	SC	Accounts Clerk
207. SH CHALI M.R. SIL (R.C. CALCUTTA)	B.Com.	24.02.59	02.11.85	23.03.92	-	SC	Accounts Clerk
208. SH K.S. SHAIK (R.O. KERALA)	B.Com.	06.09.53	18.07.73	13.04.92	-	No	U.D.C.
209. SH K. ROY (R.C. CALCUTTA)	School Final	23.08.57	07.10.80	20.04.92	-	SC	Accounts Clerk
210. SMT S. M. S. LATHA (R.O. KERALA)	PUC	10.06.55	05.09.81	02.04.92	-	SC	U.D.C.
211. SH K.C. JEGAN (R.O. LUCKNOW)	MR (Eco.)	22.07.62	07.12.82	02.04.92	-	No	Accounts Clerk
212. SH J.B. SHAIK (HEADQUARTERS)	Inter	09.11.57	30.11.77	02.04.92	-	No	U.D.C.

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01.	02.	03.	04.	05.	06.	07.	08.	09.
185.	SH. GURTEJ SINGH ( R.O. Dehradun )	B.A.	05.04.59	26.06.82	30.03.88	-	No	U.D.C.
186.	SH. SARITA GUPTA ( HEADQUARTERS )	B.A.	01.03.59	01.04.82	21.05.88	-	No	U.D.C.
187.	SH. S. KARUR ( HEADQUARTERS )	B.Com.	15.03.59	01.04.82	21.05.88	-	No	U.D.C.
188.	SH. RAJESH KUMAR ( HEADQUARTERS )	B.Com.	03.02.61	18.10.82	08.12.88	-	SC	U.D.C.
189.	SH. HARISH K.R. LUTHRA ( HEADQUARTERS )	B.Com.	21.02.59	14.10.82	31.03.89	-	No	U.D.C.
190.	SHRI P.C. BHATT ( R.O. DELHI )	Mr. Sec.	24.10.58	01.10.83	31.03.89	-	No	Accounts Clerk
191.	SHRI K. S. DILIP SINGH DISHA	Mr. Sec. B.Com.	25.06.60	02.02.81	31.03.89	-	No	Accounts Clerk
192.	SH. BAWAL SINGH ( HEADQUARTERS )	B.A. MA History	16.09.58	02.02.81	31.03.89	-	No	U.D.C. do -
193.	SH. VIKAS KUMAR ( HEADQUARTERS )	B.Com.	15.02.59	30.09.83	31.03.89	-	No	Accounts Clerk
194.	SH. G. L. VISHNU ( R.O. Jaipur )	Intermediate	04.03.60	07.02.83	13.04.89	-	No	Accounts Clerk
195.	SH. S. GANESAN ( R.O. BOMDAY )	B.A.	23.05.62	19.09.83	15.05.89	-	No	U.D.C.
196.	SH. P. KRISHNA KOTLA ( R.O. HYDERABAD )	B.Sc. H.E.	29.11.57	26.02.83	24.04.89	-	No	U.D.C.
197.	SH. SATISH CHANDRA ( R.O. DEHRADUN )	B.Com.	04.12.60	23.04.83	15.11.89	-	No	Accounts Clerk
198.	SH. JEEB SINGH ( HEADQUARTERS )	B.Com.	07.12.59	04.11.83	31.03.89	-	SC	Accounts Clerk

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01.	02.	03.	04.	05.	06.	07.	08.	09.
213.	SMT RITA DUTTA (HEADQUARTERS)	B.A.	22.04.59	13.10.82	02.04.92	-	No	I. U.D.C.
214.	SH SURESH KUMAR - I (HEADQUARTERS)	B.Com(F)	20.06.60	11.10.82	02.04.92	-	No	I. U.D.C.
215.	SMT NEELAM TREHAK (HEADQUARTERS)	B.A.	05.05.58	06.10.82	02.04.92	-	No	I. Accounts Clerk
216.	SH VIJAY KR NALOOR (HEADQUARTERS)	B.Com(F)	08.02.59	13.10.82	02.04.92	-	No	I. U.D.C.
217.	SH SURESH KUMAR - II (HEADQUARTERS)	B.A.	03.01.58	04.10.82	02.04.92	-	No	I. U.D.C.
218.	SH H.C. UPRLTI (HEADQUARTERS)	B.A.	03.05.60	01.02.81	02.04.92	-	No	I. U.D.C.
219.	SMT. VYJANTI MATA (HEADQUARTERS)	B.A.	16.10.60	19.01.83	02.04.92	-	No	I. U.D.C.
220.	SH NARINIR PRASAD YATI	H.S.	05.10.60	08.10.82	02.04.92	-	No	I. U.D.C.
221.	SMT SHASHI KUMTA (HEADQUARTERS)	H.S.	30.06.58	00.10.82	02.04.92	-	No	I. U.D.C.
222.	SMT RAG DODRA (HEADQUARTERS)	B....	15.02.63	15.10.82	02.04.92	-	No	I. U.D.C.
223.	SH K.K. L. SP.L (HEADQUARTERS)	H.Com.	02.10.60	15.10.82	02.04.92	-	No	I. U.D.C.
224.	SH U.C. SAYEM (HEADQUARTERS)	B.A-Part-I	10.12.57	15.10.82	02.04.92	-	No	I. U.D.C.
225.	SH O.P. VISHWAKARMA (R.O. Bhopal)	Hr.Sec.	02.05.55	10.09.75	02.04.92	-	No	I. U.D.C.
226.	SMT SUSHEMI GUPTA (R.C. JALIFUR)	Hr.Sec.	05.01.52	22.01.83	20.04.92	-	No	I. U.D.C.

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01.	02.	03.	: 6 :						08.	09.
227.	SH JAI SINGH (R.O.CHANDIGARH)	Metric	14.11.58	16.03.83	02.04.92	-	-	SC	U.D.C.	
228.	SH RAJESH (HEADQUARTERS)	2.Com. (P)	23.09.58	01.06.81	02.04.92	-	-	SC	Accounts Clerk	
229.	SMT SHASHI PRASAR (HEADQUARTERS)	Mr. Sec.	05.01.59	16.05.83	02.04.92	-	-	No	U.D.C.	
230.	SH ASHOK KUMAR (HEADQUARTERS)	2.Com.	25.06.59	25.05.83	02.04.92	-	-	No	Accounts Clerk	
231.	SH P.K.DIXIT (HEADQUARTERS)	(Part I)	15.06.59	25.05.83	02.04.92	-	-	No	U.D.C.	
232.	SMT SANTOSH KUMARI KOHLI (R.O.DELHI)	Metric	15.01.61	25.07.83	02.04.92	-	-	No	Accounts Clerk	
33.	SMT SHASHI SHARMA (HEADQUARTERS)	Mr. Sec.	03.09.60	21.10.83	02.04.92	-	-	No	U.D.C.	
34.	SH RAJESH KUMAR (HEADQUARTERS)	2.Com.	25.03.59	05.10.83	08.04.92	-	-	No	Accounts Clerk	
35.	SH D.A.BAGHUL (R.O.BOKARO)	Inter	18.12.53	07.10.83	16.04.92	-	-	No	Accounts Clerk	
36.	SH VIKAS KUMAR (R.O.DELHI)	Mr. Sec.	10.10.62	15.11.83	13.04.92	-	-	SC	Accounts Clerk	
	SH P.K.SINGH (R.O. PATEA)	Mr. Sec.	11.12.58	03.04.84	03.04.92	-	-	No	Accounts Clerk	
	SMT SHANTI KUMARI (HEADQUARTERS)	Mr. Sec.	10.10.59	23.03.84	20.04.92	-	-	No	Accounts Clerk	
			05.12.62	30.04.84	27.04.92	-	-	No	Accounts Clerk	
										Accounts Clerk

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01.	02.	03.	04.	05.	06.	07.	08.	09.
240.	SMT KAMLESH KAHAN	S.S.C.	30.01.61	30.04.84	02.04.92	No	Accounts Clerk	
	(HEADQUARTERS)							
241.	SMT SAROJ BEHL	B.A.	15.06.52	30.04.84	02.04.92	No	Accounts Clerk	
	(HEADQUARTERS)							
242.	SH. N.U. SIDDIQUI	B.A.	05.09.59	03.05.84	13.04.92	No	Accounts Clerk	
	(R.O. Bhopal)							
243.	SH. REGI JOHN	S.S.L.C.	30.05.61	08.05.84	03.04.92	No	Accounts Clerk	
	(HEADQUARTERS)							
244.	SH. V.K. JAIK	B.A.	01-05-61	11.11.84	02.04.92	No	Accounts Clerk	
	(HEADQUARTERS)							
245.	SH. P.C. DAS	H.S.L.C.	01.02.53	09.09.76	20.04.92	SC	U.D.C.	
	(R.O. GATHATI)							
246.	SH. K.C. BORO	H.S.L.C.	01.12.61	07.03.79	16.04.92	ST	Accounts Clerk	
	(R.O. GATHATI)							
247.	SH. R. MAHAKIN	I.I. Pass	01.08.57	24.03.84	16.02.93	SC	U.D.C.	
	(R.O. PATNA)							
248.	SH. ASGAR SAROJA	Matric	01.01.52	07.06.74	07.01.94	No	U.D.C.	
	(R.O. CHANDIGARH)							
249.	SMT POONAM SETIA	Sr.S.C.	27.04.62	14.05.85	04.01.94	No	Accounts Clerk	
	(HEADQUARTERS)							
250.	SH. PAVAN KUMAR MANGANI	M.Com.	14.11.62	14.12.87	12.01.94	No	Accounts Clerk	
	(HEADQUARTERS)							
251.	SMT MEENU KUMARI	B.A.	17.07.63	03.10.84	07.01.94	SC	U.D.C.	
	(R.O. CHANDIGARH)							
252.	SMT M. SHILPUNIYA	S.S.L.C.	07.12.54	22.10.84	07.01.94	No	Accounts Clerk	
	(R.O. MADRAS)							
253.	SH. SURESH KR. KHURANA	B.Com.	11.10.62	11.10.84	12.01.94	Cont.....	53	
	(HEADQUARTERS)							

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01.	02.	03.	04.	05.	06.	07.	08.	09.
254.	SH. G. SANTHESHAN (R.D.O. BANGALORE)	B.Com.	24.10.57	22.10.84	22.06.94	-	No	U.D.C.
255.	KUM. S. K. RAKESH (R.D.O. PATEK)	B.A.	02.01.57	06.11.84	07.01.94	-	ST	U.D.C.
256.	SH. H. RISH CHANDRA KORRA (HEADQUARTERS)	B.Com(P)	28.04.64	19.11.84	12.01.94	-	No	Accounts Clerk
257.	SH. V. ANJU SIKRAN (R.D.O. DOURAIS)	B.Com.	06.01.63	13.07.84	30.05.94	-	No	Accounts Clerk
258.	SH. RAMESH CHANDRA (R.D.O. JAMMU)	B.A.	19.03.60	22.1..	07.01.94	-	No	Accounts Clerk
259.	SH. SURESH KUMAR (R.D.O. DOURAIS)	B.A.	25.07.58	21.01.94	21.01.94	-	No	U.D.C.
260.	SH. RAJU (R.D.O. JAMMU)	Hr.Sec.	06.00.61	23.11.84	11.01.94	-	No	Accounts Clerk Ex. Service men
261.	SMT. J. BHANTI BAI (HEADQUARTERS)	Metric	20.12.60	01.06.84	04.01.94	-	SC	U.D.C.
262.	SH. RAKESH DHYANI (R.D.O. DOURAIS)	M.Com.	06.10.64	18.02.94	18.02.94	-	No	Accounts Clerk
263.	SH. BALWANT SINGH (R.D.O. DOURAIS)	Inter	24.03.59	01.06.81	19.01.94	-	No	Accounts Clerk
264.	SH. M. R. AGLE (R.D.O. BISHOP)	Hr.Sec.	01.01.60	24.06.85	31.01.94	-	No	Accounts Clerk
265.	SH. RAVI PRATIK KRISHNA (R.D.O. SIKKIM)	B.Com.	08.11.64	09.02.94	09.02.94	-	SC	U.D.C.
266.	SH. M. RAVI YASIR (R.D.O. SIKKIM)	New Sec	18.02.64	18.01.85	06.01.94	-	No	Accounts Clerk
267.	SH. V. ARUNENDRA KUMAR (R.D.O. DOURAIS)	Metric	31.12.63	22.09.82	04.01.94	ST	U.D.C.	
								Accounts Clerk

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	03.	04.	05.	06.	07.	08.	09.
277. SHRI S. C. JOSHI (RO. S. C. JOSHI)	B.Com	03.07.65	23.07.88	07.05.94	-	-	A/Cs Clerk
278. SHRI SUNIL KUMAR DUBEY (RO. DUBEY)	MA (History)	12.02.66	4.10.94 / L.D.B.	04.10.94	-	-	A/Cs Clerk
279. SHRI VINOD GUPTA (RO. GUPTA)	B.Com	19.09.63	20.03.87	27.10.94	-	-	A/Cs Clerk
280. SHRI RAM GOKUL DUBEY (RO. J. DUBEY)	MA (English)	05.12.66	23.05.94 / L.D.B.	23.05.94	-	-	A/Cs Clerk
281. SHRI N. PENDER KUMAR (RO. KUMAR)	B.A.	28.05.64	08.11.94 / certificate for Class III Posts.	08.11.94	-	-	A/Cs Clerk
282. SHRI S. K. GUPTA (RO. S. K. GUPTA)	MA Graduation	01.03.50	31.10.88	03.08.94	-	-	UDC
283. SHRI DEEPAK GUPTA (RO. S. K. GUPTA)	B.Com	01.04.64	01.08.89	09.08.94	-	-	UDC

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268.	SHRI PIRAN SINGH (HEADQUARTERS)	B.A.	20.07.65	16.03.94	16.03.94				A/Cs Clerk
269.	SHRI SURAJ PRJ (RO JALIPUR)	B.A.	15.07.65	27.01.94	27.01.94				A/Cs Clerk
270.	SHRI MUKESH CHAGI (RO BHUB NEHRIR)	B.A.	15.10.65	28.02.94	28.02.94				A/Cs Clerk
271.	SHRI S. S. KUMAR (HEADQUARTERS)	B.Sc.	27.03.64	28.01.94	28.01.94				A/Cs Clerk
272.	SHRI LALIT KUMAR (HEADQUARTERS)	B.Com	20.04.64	11.06.87	05.05.94				A/Cs Clerk
273.	SHRI POORAN SINGH (HEADQUARTERS)	B.A.	20.07.66	16.03.94	16.03.94				A/Cs Clerk
274.	SHRI RAMESH KUMAR (HEADQUARTERS)	B.A.	08.04.67	20.05.94	20.05.94				A/Cs Clerk
275.	SHRI VINIL KUMAR (HEADQUARTERS)	B.A.	12.10.68	16.03.94	16.03.94				A/Cs Clerk
276.	SHRI DHARMENDER KUMAR (RO AHMEDABAD)	B.Com	02.04.67	16.06.94	16.06.94				A/Cs Clerk

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Annexure - 47

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KENDRIYA VIDYALAYA SANGATHAN  
18, Institutional Area,  
Shahid Jeet Singh Marg,  
New Delhi-110016

F. No. 9-2/96-KVS(Estt. I)

Dated: 25/9/96

To: The Assistant Commissioner,  
Kendriya Vidyalaya Sangathan,  
All Regional Offices.

Subject: Provisional seniority list of Audit Assistant for  
KVS, Hqrs./Regional Offices as on May, 1996.  
circulation thereof.

\*\*\*\*\*

Sir/Madam,

Inviting your kind attention to the above subject,  
I am to forward herewith a copy of provisional seniority list  
of existing Audit Assistant working in Head Quarters and  
Regional Offices of the Kendriya Vidyalaya Sangathan as on  
May-1996. The list has been drawn up on the basis of following  
criteria.

18/10/96  
X/10/96

- (a) The provisional seniority list of Audit Assistant has been drawn up in accordance with the recruitment rules for the post of Audit Assistant as approved and amended from time to time by the Board of Governors.
- (b) The seniority has been determined by combining the respective select panels in the ratio prescribed in the recruitment rules and according to the positions of the individuals concerned in the respective panels.
- (c) The ad-hoc service has not been counted for determining the seniority. The seniority has been counted with effect from the date of regular appointment only.
- (d) The instructions issued by the DP&AR vide O.M. No. 35014/2/80-(Estt) dated 7th February, 1986 have also been taken into consideration while drawing up the provisional seniority list.
- (e) The provisional seniority list of the above-mentioned employees contains the names of the existing incumbents only or of those who are having lien in these posts. The names of those who have since retired, resigned and/or no more on the strength of the KVS have not been included in the list.

2. The seniority list may now kindly be circulated among all the concerned officials and their signature be obtained in token of having seen the list and omissions/alterations, if any, pointed out by the individuals concerned may be intimated to this office within 45 days from the date of issue of this list after verifying the particulars from the service records maintained in the Regional Offices alongwith the certificate to the effect.

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Annexure- 20

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that the particulars have been verified from service records and found correct. (In case of Headquarters, this exercise will be done by Estt. I Section). No representation on the criteria mentioned above on the basis of which the seniority list has been drawn up would, however, be entertained. Also, no representation received after the due date would be entertained.

3. Receipt of this letter may please be acknowledged.

Yours faithfully,

Copy together with a copy of the above mentioned seniority list is forwarded to:

1. All Officers in the KVS, Hqrs., New Delhi.
2. PS/OSD to Commissioner, KVS.
3. Asstt. Commissioner(Admn.), KVS(HQ) (with 25 spare copies).
4. Dealing hand confirmation with 05 spare copies.
5. Guard file.
6. Master file.

Sr. Administrative Officer

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KENDRIYA VIDYALAYA SANGATHAN (HQ)  
(Estt. I Section)

Sl. No.	Name	Educational Qualification	Date of Birth	Date of appointment	Date of appointment	Whether confirmed	SC/ST	Remarks		
								the grade	6	7
1	2	3	4	5	6	7	8	9		

**AUDIT ASSISTANTS**

1.	Sh. R. Sarangapani	M.Com.	03.07.44	10.08.67	24.09.79	11.12.81	NO	Now as Supdt of A/cs.	
2.	Sh. Sant Lal	B.A. B.Com.	15.11.45	01.07.56	01.05.78	11.12.81	NO	-do-	
3.	Sh. R.C. Verma	B.A.	22.08.45	19.12.66	29.02.80	01.03.82	NO	-do-	
4.	Sh. S.K. Bose	B.A.	27.02.45	18.05.72	18.05.78	01.03.82	NO	-do-	
5.	Sh. A.K. Shrimali	B.Com. Secretariat Practice Course	15.07.49	20.09.71	29.01.81	29.01.83	NO	-do-	
6.	Smt. Shashi Khanna	M.A. (Hist.)	05.09.45	20.05.72	20.05.78	29.10.82	NO	-do-	
7.	Sh. S. Ramanujam	SSLC Hr. Gr. Hindi	03.11.44	03.9.64	16.02.81	16.02.83	NO	-do-	
8.	Sh. R.C. Vijayavargaya	B.A.	01.12.47	10.08.66	01.09.62	NO	-do-		
9.	Sh. S.N. Singh	B.Sc.	09.07.51	09.09.76	04.05.83	NO	-do-		
10.	Smt. Santosh Kumari (HQ)	Hr. Sec.	05.11.42	01.07.66	12.09.81	NO	Now as Supdt of A/cs.		
11.	Sh. R.N. Bandyopadhyaya	B.Com.	19.03.51	09.09.76	14.08.83	NO	-do-		
12.	Smt. Sulakshna Sharma	Hr. Sec.	01.05.44	09.09.66	10.02.82	NO	-do-		
13.	Sh. S. Wali	M.A. Dip. in Export Manag., Dip. in Labour Law with Admin. law	11.02.53	13.02.76	01.05.84	NO	-do-		
14.	Smt. Ramesh Chawla (HQ)	B.A., B.Ed.	05.07.44	27.02.66	27.09.82	NO			

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1.	2.	3.	4.	5.	6.	7.	8.	9.
✓15.	Sh. A. Hazimuddin	B.Sc.	22.03.55	18.02.78	30.07.83	-	NO	Now as Supdt. of A/cs.
✓16.	Sh. J. Ram	B.A.(Hons.)	01.07.49	07.04.75	06.04.83	-	SC	-do-
✓17.	Sh. G.D. Sharma (R.O.Gwalior)	B.A.	20.09.48	03.10.68	12.08.83	-	NO	-do-
✓18.	Sh. Paras Ram	Hr. Sec.	05.02.48	18.06.68	04.09.83	-	NO	Now as Supdt. of A/cs.
✓19.	Smt. Darshan Tandon (HQ)	Hr. Sec.	14.12.45	19.08.68	09.09.83	-	NO	-do-
✓20.	Sh. H.K. Dass (HQ)	Hr. Sec.	28.08.45	14.11.68	09.09.83	-	NO	-do-
✓21.	Sh. S.K. Sarin	B.A.	01.05.47	01.11.65	15.11.83	-	NO	Now as Supdt. of A/cs.
✓22.	Sh. A.K. Sharma	Pre University	01.03.44	27.12.65	14.02.84	-	NO	-do-
✓23.	Sh. C. Vasudevan (R.O.Bangalore)	SSLC	08.05.43	08.08.67	31.10.83	-	NO	-do-
✓24.	Sh. A. Balaji Rao	B.Sc.	10.09.49	09.11.71	12.10.84	-	NO	Now as Supdt. (Admn.)
✓25.	Sh. Ram Nath (R.C.Calcutta)	Intermediate	15.11.50	09.08.71	31.12.83	-	NO	-do-
✓26.	Sh. V.C. Gangadharen Nair	M.Com.	20.11.52	25.04.78	09.10.84	-	NO	Now as Supdt. (Admn.)
✓27.	Sh. H.A. Patel (R.O.Ahmedabad)	B.Com.	01.06.53	17.10.77	01.08.84	-	NO	-do-
✓28.	Sh. S.Chakraborty (R.O.Silchar)	B.Com.	01.01.53	06.03.75	01.04.85	6/1/84	NO	-do-
✓29.	Sh. G.M. Joshi (R.O.Bombay)	SSLC	01.01.47	06.07.70	04.08.84	-	NO	-do-
✓30.	Sh. D.K. Tandon	B.Sc. LLB.	16.03.54	30.11.79	01.10.84	-	NO	-do-
31.	Sh. J.N. Manji	Matric	15.04.43	22.05.72	09.07.84	-	ST	Now as Supdt. of A/cs.

✓32. Sh. A.K.Sen (R.O.Calcutta)	B.Com.	10.03.44	01.07.69	16.11.84	-	NO
✓33. Sh. Ram Phal	Hr. Sec.	20.10.41	13.09.66	29.09.84	-	SC. Now as Supdt. of A/cs.
✓34. Sh. Q.P.Srivastava (R.O.Bhopal)	M.Sc., B.Ed.	04.01.53	23.12.77	09.10.84	-	NO
✓35. Sh. Rajesh Kr. Aggarwal (R.O. Dehradun)	M.Com.	05.01.56	28.05.84	28.05.84	-	NO
✓36. Sh. R. Santhanam	M.Com. B.Ed.	15.09.50	03.09.70	01.06.84	-	NO. Now Supdt. of A/cs.
✓37. Sh. S.N.Shrinivas (R.O.Bhubaneswar)	M.Com.	10.05.58	18.06.84	18.06.84	-	NO
✓38. Sh. Niranjan Lal (R.O.Delhi)	M.Com.	08.02.56	13.02.81	23.05.84	-	NO
✓39. Sh.P.K.Bhattacharya (R.O.Silchar)	M.Com., C.A.	23.01.55	31.07.84	31.07.84	-	NO
✓40. Sh.R.S. Bhatnagar (R.O.Jammu)	M.Com.	01.12.56	28.05.84	28.05.84	-	NO
✓41. Sh. B.B.Sen (R.O.Calcutta)	B.Sc.(Hons) C.A.(Inter.)	01.02.56	16.06.84	16.06.84	-	NO
✓42. Sh. K.K.Sharma (R.O. Jaipur)	M.Com. PG Dip. in PMVIR	05.10.60	04.06.84	04.08.84	01.04.87	NO
✓43. Sh. C.R.Parthasarthy (R.O. Bombay)	C.A.(Inter)	17.11.57	24.05.84	24.05.84	-	NO
✓44. Sh. A.K.Bhattacharya (R.O.Calcutta)	M.Com. C.A.(Inter)	09.01.59	17.09.84	17.09.84	-	NO
✓45. Sh. D.V. Patnaik (R.O.Hyderabad)	M.Com. B.L.	27.02.54	31.07.84	31.07.84	-	NO
✓46. Sh. A.K. Sharma (R.O.Gwalior)	B.Com.	01.06.56	29.05.84	29.05.84	01.04.87	NO

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1.	2.	3.	4.	5.	6.	7.	8.	9.
47.	Sh. D. Babu (R.O.Hyderabad)	M.Com.	04.05.55	31.07.84	31.07.84	-	NO	
48.	Sh. P.N.Kathuria	M.Com.	01.12.54	05.12.79	01.10.84	-	NO	Now Supdt. of A/cs.
49.	Sh. Sujit Kumar Dass (R.O.Calcutta)	B.Sc.(Hons.) C.A.(Inter)	01.08.59	14.06.84	14.06.84	-	NO	
50.	Sh. YSM Reddy (R.O.Hyderabad)	M.Com.	01.01.54	26.07.84	26.07.84	-	NO	
51.	Sh. N.Varadarajan (R.O.Madras)	M.Com.	14.02.55	30.05.84	30.05.84	01.04.87	NO	
52.	Sh.J.K.Maheshwari (R.O.Bhopal)	M.Com. B.Ed.	02.10.56	11.07.84	11.07.84	-	NO	
53.	Sh. B. Haribabu (R.O.Hyderabad)	M.Com.	16.10.57	31.05.84	31.05.84	-	NO	
54.	Sh. R.C. Rajoria (R.O.Bhopal)	M.Com.	02.08.55	04.07.84	04.07.84	-	NO	
55.	Sh. A Sreenivasulu (R.O.Madras)	M.Com	15.07.57	15.04.85	15.04.85	06.05.87	Phy. Handi.	
56.	Sh. A.C. Mishra (R.O. Lucknow)	M.Com.	25.05.61	12.04.85	12.04.85	06.05.87	NO	
57.	Sh. M.P.Raghuvanshi (R.O. Bhopal)	M.Com.	15.07.61	12.04.85	12.04.85	-	NO	
58.	Smt. Cicily Elias (R.O.Bangalore)	M.Com. B.Ed.	11.11.56	12.04.85	12.04.85	-	NO	
59.	Sh. K.K.Yadav (R.O.Jaipur)	M.Com,LLB	27.10.58	20.05.85	20.05.85	03.08.88	NO	

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	3.	4.	5.	6.	7.	8.	9.
60. Sh. V.S. Rajput (R.O. Lucknow)	M.Com.	15.05.59	15.04.85	15.04.85	-	NO	
61. Sh. S. Bhardwaj (R.C. Dehradun)	M.Com.	30.01.60	11.04.85	11.04.85	-	NO	
62. Sh. R.M. Sharma (R.O. Jaipur)	M.Com M.A. (Eco)	31.12.55	17.11.86	17.11.86	-	NO	
63. Sh. V.K. Sharma (R.O. Dehradun)	M.Com.	20.06.57	26.07.85	26.07.85	-	NO	
64. Sh. J.N. Pareek (R.O. Jaipur)	M.Com (ASST.) & Business Admin.	01.07.57	18.09.85	18.09.85	-	NO	
65. Sh. A.K. Kankar (R.O. Bhopal)	M.Com.	10.12.57	06.08.85	06.08.85	-	NO	
66. Sh. V.K. Pandey (R.O. Ahmedabad)	M.Com.	30.04.58	03.09.85	03.09.85	-	NO	
67. Sh. M.L. Sain (R.O. Bombay)	B.Com.	12.07.56	20.09.85	20.09.85	-	NO	
68. Sh. K.K. Gupta (R.O. Lucknow)	M.Com.	30.06.60	20.01.86	20.01.86	-	NO	
69. Sh. H. Sakthivel (R.O. Madras)	B.Com C.A. (Int.) Comp. Secy.	11.04.58	26.12.85	26.12.85	-	NO	
70. Smt. Lalita Rani Sharma, (Hqrs.)	Hr. Sec.	15.06.45	09.01.73	10.09.85	-	NO	
71. Sh. G.S. Makwana	B.Com.	02.06.52	24.01.78	10.09.85	SC	NO. Subt of A/cs.	
72. Sh. A.K. Nigam (R.C. Gwalior)	M.Com LLB	22.12.59	20.02.86	20.02.86	-		

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1.	2.	3.	4.	5.	6.	7.	8.	9.
73.	Sh. R.C.Rajput (R.C. Bombay)	B.A.	27.07.49	15.11.72	16.05.86	-	NO	
74.	Sh. S.C. Jain (R.C. Delhi)	B.Com(Hons)	10.05.54	21.09.78	16.05.86	-	NO	
75.	Smt. Kaushalya Devi (HQ)	Matric	02.04.46	09.01.73	11.09.87	-	NO	
76.	Sh. A.K.Patel (R.O. Ahmedabad)	B.Com B.Ed.	25.04.50	14.03.72	30.11.87	-	NO	
77.	Smt. Nirmal Kanta (H2)	B.A.	13.10.51	13.11.74	01.03.87	-	NO	
78.	Sh. Padmanabhan Methai (R.C. Ahmedabad)	B.A.	05.11.52	01.09.75	30.10.87	-	NO	
79.	Sh. K.P.Singh (R.O. Patna)	B.Sc.(Bio)	17.01.79	30.10.87	30.10.87	-	NO	
80.	Sh. A. Muthumani (R.O. Madras)	B.A.	30.05.74	19.11.87	02.05.88	-	NO	
81.	Smt. K. Prema (R.O. Madras)	B.A.	03.09.53	01.02.80	14.12.87	-	NO	
82.	Sh. S.K.Narula (R.O. Chandigarh)	B.Com.	13.02.58	04.11.80	02.12.87	-	NO	
83.	Sh. P.K.Sharma	-	-	-	24.12.87	-	NO	
84.	Sh. S.C.Jain (HQ)	M.Sc.(Statist.)	15.03.52	21.09.79	20.05.88	-	NO	Now in N.V.S.
85.	Sh. Raghuveer Singh	B.Com.	15.07.57	10.05.76	20.05.88	-	SC	Now Supdt. of A/cs.
86.	Sh. Begrail Khorwal (HQ)	Matric	06.06.45	12.09.65	15.09.88	-	SC	
87.	Sh. Girdhari Lal (R.O. Jammu)	B.A.	15.11.43	23.09.63	23.09.88	-	NO	Absorbed in KVS

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1.	2.	3.	4.	5.	6.	7.	8.	9.
88.	Sh. G. Balachandran (R.O. Bangalore)	B.Sc.	02.05.52	09.12.74	04.09.89	-	NO	
89.	Sh. K. Vijaya Raghvan	B.Com.	10.05.55	20.12.75	14.02.90	-	NO	Now Assistant
90.	Sh. M.S. Ramesh (R.O. Bangalore)	B.Com with Hr. Grade Typewrit- ing in English	16.03.53	16.12.75	10.04.90 (A.N.)	-	NO	
91.	Sh. K. Mohan (R.O. Bangalore)	M.Com (Type Hr. Shorthand Lower)	05.05.49	10.09.73	20.03.90	-	NO	
92.	Sh. S. Raju (R.O. Bhubaneswar)	P.U.C.	03.04.54	02.09.74	30.04.90	-	NO	
93.	Sh. M. Lakshmenan Rao (R.O. Hyderabad)	B.Com.	10.03.36	01.03.85	01.03.89	-	NO	
94.	Sh. S.B. Khatarke	M.A.				-	NO	(Absorbed in KVS & retired on 31.3.96 on superannuation)
95.	Sh. Nathu Singh (R.O. Delhi)	B.A.	10.05.43	16.07.64	29.06.90	-	SC	Now Supdt. of A/cs.
95.	Smt. Meena Kumari (HQ)	B.A.	05.03.55	26.05.84	30.03.90	-	SC	
97.	Sh. C.S. Pathak (R.O. Delhi)	Intermediate	01.11.53	29.11.75	27.01.92	-	NO	
98.	Sh. Teek Ram (HQ)	Intermediate	05.01.49	13.02.82	27.01.92	-	NO	
			07.11.50	05.01.77	27.01.92	-	SC	

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	02.	03.	04.	05.	06.	07.	08.	09.
99.	Sh. S. Venkateshan R.O. Bangalore	B.Sc, B.Ed	31.07.59	06.10.83	28.02.92	-	NO	
100.	Sh. M. M. Prajapati R.O. Silchar	B.Com	01.02.60	27.02.85	27.01.92	-	NO	
101.	Sh. Ratan Kumar KVS(HQ)	B.A.	04.07.57	10.01.77	27.01.92	-	NO	
102.	Smt. Paramjeet Kaur KVS(HQ)	Hr. Sec	20.05.54	24.05.77	27.01.92	-	NO	
103.	Sh. R. P. Tiwari KVS(HQ)	Matric	31.01.46	06.07.66	27.01.92	-	NO	
104.	Smt. Ghyamli Mitra KVS(HQ)	B.Sc, MA(Eng.)	15.10.59	09.11.82	30.01.92	-	NO	Now Assistant
105.	Sh. Kuldeep Sharma R.O. Jammu	M.Com	27.03.54	15.03.85	15.09.92	-	NO	
106.	Sh. Mehar Singh KVS(HQ)	Matric	04.02.54	16.11.77	27.01.92	-	NO	
107.	Sh. V. P. Setia KVS(HQ)	Matric	26.04.56	27.10.78	27.01.92	-	NO	
108.	Sh. P. K. Gadi KVS(HQ)	B.Sc	12.11.53	03.02.82	27.01.92	-	NO	
109.	Sh. A. Bhattacharjee	M.Com	01.05.56	26.04.80	23.09.92	-	NO	Now Assistant
110.	Sh. R. K. Vashistha R.O. Jammu	B.A. (Hindi)	13.05.50	18.05.80	02.11.92	-	NO	
111.	Sh. Jagvir Singh KVS(HQ)	M.Com, Passed*	26.04.56	09.03.83	27.01.92	-	NO	

\* Intermediate course of the Institute of company secretariate of India,  
LLB, Passed Diploma course in "Labour Law, Industrial Relation and  
personel management.

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112.	Sh. Satya Prakash	B.Sc	08.07.60	15.03.83	11.03.92	-	NO.
113.	Sh. Vijay Kumar KVS(HQ)	B.Com	19.03.59	22.03.83	24.04.92	-	NO
114.	Sh. Rajesh Jain R.O. Jaipur	B.Com	15.05.62	12.10.87	16.11.92	-	NO
115.	Sh. P.K. Vashistha R.O. Jammu	M.A(Eng.)	18.06.57	10.10.77	20.01.94	-	NO
116.	Sh. Ram Prasad R.O. Chandigarh	B.A, B.Ed	10.01.59	17.12.84	29.04.92	-	SC
117.	Sh. M.C. Chaturvedi KVS(HQ)	B.A.	04.02.61	25.06.84	13.05.92	-	NO
118.	Sh. M.K. Ansari R.O. Patna	B.Com	04.06.52	22.01.75	22.07.92	-	NO
119.	Sh. Baby Mathai R.O. Madras	B.A(His.)	17.05.60	07.05.84	15.03.93	-	NO
120.	Sh. Pankaj A. Rawal R.O. Ahmedabad	BA, LLB	15.02.60	11.09.85	01.11.93	-	NO
121.	Sh. Deep Chand	Matric	11.07.54	05.06.79	01.04.92	-	SC Expired on 27.06.96.
122.	Sh. K. Das R.O. Patna	BA	23.01.61	23.09.85	27.04.92	-	SC
123.	Sh. B.B. Das R.O. Bhubaneswar	MA(History)	23.05.62	30.06.86	09.10.92	-	SC
124.	Sh. D. Luice KVS(HQ)	SSLC	26.05.49	26.05.76	16.07.93	-	NO

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	03.	04.	05.	06.	07.	08.	09.
125. Sh. K. Sharma, KVS(HQ)	B.A.	01.06.59	01.08.84	15.09.93	-	NO	
126. Sh. M. A. Khan R.O. Lucknow	B.A., LLE	01.11.55	22.11.79	30.07.93	-	NO	
127. Sh. N. L. Sen R.O. Silchar	B.A.	01.04.52	01.03.85	25.11.93	-	NO	
128. Smt. Rama Malhotra R.O. Delhi	S.A., B.Ed	15.11.56	08.04.85	27.10.94	-	NO	
129. Sh. M. H. Choudhary R.O. Guwahati	B.A.	05.06.60	06.06.85	28.06.94	-	NO	
130. Sh. R. Narayanaswamy R.O. Hyderabad	PUC	12.07.55	30.07.79	11.07.94	-	NO	
131. Sh. G. S. Bhatt	M.A(Hindi) B.Ed, B.Com	15.09.60	11.02.80	17.03.94	-	NO	
132. Sh. G. N. Lakshmanan	B.Com	15.01.58	29.09.83	06.05.94	-	Now Head Clerk	
133. Sh. U. C. Boro R.O. Guwahati	PUC	01.03.54	11.09.79	28.06.94	-	Now on deputa- tion in AICTE, Bangalore.	
134. Sh. Anil Kr. Taneja KVS(HQ)	B.Com(Pass)	22.01.59	16.09.80	11.11.94.	-	ST	
135. Sh. Pratap Sen R.O. Bhubaneswar	B.Com	03.01.57	07.10.80	29.07.94	-	NO	
136. Sh. Bishwajit Singha R.O. Silchar	B.Sc(Hon.)	30.04.65	04.10.88	18.03.94	-	NO	
137. Sh. R. K. Pathik R.O. Ahmedabad	B.Com	01.07.63	05.12.88	16.04.94	-	SC	
138. Sh. Sultan Singh KVS(HQ)	Hr. Sec.	05.01.52	04.05.81	26.07.94	-	SC	

Attached  
true copy  
by  
Advocate

		02.	03.	04.	05.	06.	07.	08.	09.
139.	Sh.Prem Kumar			15.08.59	27.11.87	12.04.94		SC	
	R.O.Guwhati		M.A.						
140.	Sh.K.R.Tripude		B.Com	13.03.58	25.07.85	18.04.94		SC	
	R.O.Guwhati								
141.	Smt.M.Padmavathi		SSLC,T/W.Hr.	01.07.59	13.11.81	05.05.94		No	
	R.O.Hyderabad								
142.	Sh.G.S.Agarwal		M.Com,MA	18.06.60	18.08.84	04.05.95		No	
	R.O.Lucknow		B.Ed						
143.	Sh.Dinesh Kumar		B.A.	04.02.59	01.09.84	31.05.95			
	R.O.Dehradun								
144.	Sh.Om Prakash		Matric	01.06.59	22.03.83	20.03.95		SC	
	R.O.Chandigarh								
145.	Sh.M.Babu		B.Com	30.07.62	04.11.86	18.09.85		No	
	R.O.Jabalpur								
146.	Sh.Gautam Banarjee		B.Sc	27.05.65	03.10.88	05.09.95		No	
	R.O.Patna								
147.	Sh.D.R.Baishya		B.A.	01.09.56	26.12.79	07.12.95		No	
	R.O.Guwhati								
148.	Smt.Tripuri Naidu		B.A.	09.05.57	18.10.80	13.12.95		No	
	R.O.Bhopal								
149.	Sh.Ram Bahadur Srivastava	High		15.06.42	23.08.66	19.12.95		No	
		School							
	KVS(HQ)								
150.	Sh.S.Ramachandran Nair		M.Com	28.05.61	12.11.90	22.09.95		No	
	R.O.Bombay								
151.	Sh.Maha Singh					06.05.95		No	
	R.O.Chandigarh								
152.	Sh.Dalbir Singh		Intermediate	07.07.52	31.05.76	08.12.95		SC	
	R.O.Delhi								

Contd....

Allesford  
True Copy  
B.C. V.  
Advocacy

02. 03. 04. 05. 06. 07. 08. 09.

153.	Sh. Ram Diya R.O. Jaipur	Hr. Sec. 01.01.58	28.04.81	29.12.95	-	NO
154.	Sh. B.C. Mohinty R.O. Bhubaneswar	MA(Eng.), LLB 15.02.58	13.12.77	07.12.95	-	NO
155.	Sh. Rajuman Daniel R.O. Jabalpur	B.Com 01.07.62	11.08.86	07.03.96	-	NO
156.	Sh. Kannu Das	B.Com 01.07.62	11.08.86	31.08.94	-	SC - Now Assistant
157.	Sh. Gurtej Singh R.O. Chandigarh.	B.A. Gyani 08.04.59	25.06.82	08.12.95	-	NO

Attested to be  
true copy  
S. C. Dev  
Advocate

(13)

70

-61-

02/02/99

Speed Post

KENDRIYA VIDYALAYA SANGATHAN  
18, INSTITUTIONAL AREA  
SHAHEED JEET SINGH MARG  
NEW DELHI - 110 016.

No.F. 1/3/99-KVS(RP-II)

Dated: 01.02.1999

The Assistant Commissioner,  
Kendriya Vidyalaya Sangathan,  
All Regional Offices

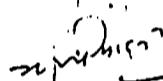
Subject: Introduction of centralised recruitment system in Kendriya  
Vidyalaya Sangathan.

Sir/Madam,

I am directed to say that there shall be a centralised recruitment for all teaching and non-teaching posts in respect of KVS Hqrs., Regional Offices & all the Kendriya Vidyalayas to make recruitment for all the posts of Vidyalayas and Regional Offices. Accordingly Assistant Commissioners of all the Regional Offices who have been making recruitment so far are advised not to make any recruitment at their level henceforth. Any recruitment made by them or by the Principal will be considered as void ab initio and will be dealt accordingly.

The above instructions may kindly be noted for strict compliance and for circulation among all the vidyalayas under your jurisdiction.

Yours faithfully,

  
(Rishi Pal Gupta)  
Dy. Commissioner(Pers.)

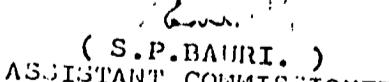
Copy for kind information to:

1. PS to Commissioner
2. All JC's/DC's/AC's
3. SAO(E)-SAO(G)-SAO(R)
4. SO(R-I)
5. SO(E-I)
6. SO(B-II)
7. SO(E-III)
8. SO(E-IV)

No.F. 2/4/99-KVS ( SR )/

Dated: 09-02-99

Copy of the KVS(HU) letter as above is hereby circulated to all the principals of Kendriya Vidyalayas under Silchar Reg for information and guidance.

  
( S.P. BAURI. )  
ASSISTANT COMMISSIONER

*Attached to this copy  
S. P. Bauri  
Advocate*

Central Admin/14

Guwahati

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH

AT GUWAHATI

ORIGINAL APPLICATION No. 245/200

Rohitaksha Nath and 18 ors ...Applicant

Vs.

Kendriya Vidyalaya Sangathan & ors .

... Respondents

The Respondent Nos 1, 2, 3, and 4,  
abovenamed beg to file their Written  
Statement as follows:-

1. That all the averments and submissions made in the Original Application are denied by the answering Respondents save and except what has been specifically admitted herein and what appears from the records of the case.
2. That with regard to the statements made in paragraph 4.2 and 4.3 of the Original Application (hereinafter referred to in short as the application) the answering Respondents have no comments, as they are matter of records.
3. That with regard to statements made in paragraph 4.4 and 4.8 of the application the answering Respondents beg

to state that having "all India transfer liability" is not the sole criteria of getting the benefit of Special Duty Allowance (SDA). This provision is read with Govt of India, Office Memorandum (.O.M.) No.11(3) 95-E II(B) dated 12.10.96 circulated by Kendriya Vidyalaya Sangathan (hereinafter referred to in short as KVS) (HQ) letter No. 130-46/KVS/Budget /Pt-II dated 25.09.97.

4. That with regard to the statements made in paragraph 4.5 of the application the answering Respondents beg to state that the averments made by the applicant are not correct. The interpretation of the O.M and office order was made following judgment of the Hon'ble Supreme Court forwarded by the Govt. of India and the KVS vide O.M. No. 11(3) 95-E II (B) dated 12.01.96 circulated by KVS (HQ) letter No. 130-46/KVS/Budget/Pt-II dated 25.09.97.

5. That with regard to the statements made in paragraph 4.6 of the application the answering Respondents beg to state that the averments made by the applicants are not correct. The O.M. dated 20.4.87 is not only the determining circular. It should be read with the contents of letter No. 130-46/KVS/Budget/Pt II dated 25.09.97.

6. That with regard to the statements made in paragraph 4.7 of the application the answering respondents beg to state that the payment of SDA is one of the special facilities extended to the employees posted in the N.E.Region, which is governed by the time of instruction of the Govt of India as well as the KVS, O.M. dated 14.12.83 and 20.4.87 and are subject to the condition laid down in the O.M. dated 12.01.96 and 25.9.97 issued by the Government of India and the KVS keeping in view the recruitment rules and promotion rule of the KVS. The condition for making payment of SDA has been issued by the KVS(HQ) vide letter No. F. 130-46/KVS/Budget dated 5.3.99.

In respect of group D employees they are locally recruited and the Assistant Commissioner being the appointing authority fill up the posts from amongst the candidates sponsored by the local employment exchange. Although group 'B' and 'C' employees are selected and posted by the KVS (HQ), they are not posted from outside the NE region to make themselves eligible for SDA.

7. That with regard to the statements made in paragraph 4.9 and 4.10 of the application the answering respondents beg to state that the employees who are posted from outside the N.E.Region are paid SDA in terms of the Govt. of India, O.M. dated 12.01.96 followed by the Judgment dated 20.9.94 of the Hon'ble Supreme Court.

The SDA is being paid in accordance with the instructions of KVS(HQ) followed by the instructions of the Govt. of India from time to time and in honour of the Judgement of the Hon'ble Supreme Court.

8. That with regard to the statements made in paragraph 4.11 of the application the answering respondents beg to state that the applicants in no way shall suffer financial harassment as they are not deprived of their rightful claim in respect of all other elements of salary except SDA.

9. That with regard to the statements made in paragraph 4.12 of the application the answering Respondents beg to state that the action of the respondents cannot be treated as sudden one in view of the circulation of the KVS (HQ) letter dated 25.9.97 and other time to time clarification.

10. That with regard to the statements made in paragraph 4.13 of the application the answering respondents beg to state that Article 14 of the Constitution of India has not been violated. The benefit of SDA has not been denied in contrary to the instruction of the higher authorities.

11. That with regard to the statements made in para-

graph 4.14 of the application, the answering Respondents begs to state that the benefit of SDA has been withdrawn in terms of all the relevant instructions of the Govt. of India and KVS(HQ) and also in compliance with the Judgment of the Hon'ble Supreme Court of India. As such the action of the respondents is not illegal and unreasonable.

12. That under the facts and circumstances stated above it is respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss the application with cost.

#### V E R I F I C A T I O N

I, Sri Ghaneswar Rabha son of Lt S.Ch. Rabha, aged about 51 years, presently working as the Administrative Officer, Kendriya Vidyalaya, Silchar do hereby verify that the statements made in paragraphs 2,5,7,8 are true to my personal knowledge, those made in paragraphs 3,4,6 are based on records and nothing material has been concealed therefrom.

Ghaneswar Rabha.

Place *Lynden*

Date 13/1/2001

Deponent

केन्द्रीय प्रसासनिक अधिकरण  
Central Administrative Tribunal

25 JUL 2001

गुवाहाटी न्यायपीठ  
Guwahati Bench

Filed by :  
Bimal Chandra  
Advocate  
25.07.01

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH ::  
AT GUWAHATI.

ORIGINAL APPLICATION NO. 245 of 2000

Shri Rohitaksha Nath & 18 Ors. .... Applicants.

- Versus -

Kendriya Vidyalaya Sangathan & Ors.

.... Respondents.

REJOINDER TO THE WRITTEN STATEMENT

- 1) That the applicants have received a copy of the Written Statement filed by the respondents and have gone through the same. Save and except the statements which are not admitted herein below, all the averments made in the Written Statement may be treated to have been denied.
- 2) That before advertizing to the averments made in the Written Statement the applicants beg to state that in terms of the OM dated 20.4.1987 ( Annexure - II to the Original Application ) the applicants are eligible for grant of SDA. The applicants fulfilled the criteria of recruitment zone, promotion zone etc. and, therefore,

there is no justification to discontinue SDA to the applicants. It is evident that the KVS Authority on erroneous interpretation of the OMs/Circulars issued by the competent authority from time to time has discontinued SDA to the applicants. In this connection it would also be relevant to refer to the Accounts Code for the Kendriya Vidyalayas. In the said Code it has been provided that KVS employees who have All India Transfer Liability will be granted Special Duty Allowance @ 12½ % of the Basic Pay. The preface to the Fourth Edition of the Accounts Code has been signed by the Commissioner of KVS on 16.5.2000. It is therefore, evident that SDA has been illegally and arbitrarily denied to the applicants.

A copy of the Accounts Code is annexed hereto and is marked as ANNEXURE - VI.

3) That with regard to the statement made in paragraph 1 and 2 of Written Statement the applicants have no comments to offer.

4) That the applicants deny the correctness of the statement made in para 3 of the Written Statement and reiterates and reaffirms the statement made in the Original Application.

5) That with regard to the statement made in paragraphs 4 and 5 of the Written Statement the applicants deny the correctness as it is to mislead this Hon'ble Tribunal. As stated above, it is crystal clear that SDA has been illegally and arbitrarily denied to the applicants inspite of their eligibility for grant of Special Duty Allowance.

6) That the applicants deny the correctness of the statement made in paragraph 6 of the Written Statement and reiterates and reaffirms the statement made in the Original Application.

7) That with regard to the statement made in paragraphs 7, 8 and 9 of the Written Statement the applicants beg to state that as they satisfy the eligibility criteria as laid down  $\phi$  in the OM's referred above, the action of the KVS Authority in purporting to deny SDA w.e.f. May, 2000 is wholly arbitrary, unjust, unreasonable and legally not sustainable. The applicants further beg to state that it was the duty of the respondents to decide the eligibility of the applicants having regard to the eligibility criteria laid down in the OM dated 14.12.1983 and 20.4.1987. The OM dated 12.1.1996 was issued in an altogether different context.

8) That the applicants deny the correctness of the statement made in paragraphs 10 and 11 of the Written Statement and reiterates and reaffirms to the statement made in the Original Application.

9) That under the aforesaid facts and circumstances stated above, it is respectfully prayed that this Hon'ble Tribunal may be pleased to allow the application with cost.

VERIFICATION . . . .

VERIFICATION

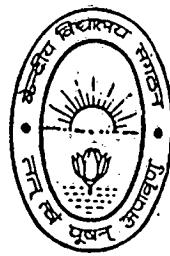
I, Shri Rohitaksha Nath, Son of Late Rajendra Nath, aged about 32 years, presently working as Lower Division Clerk, Office of the Assistant Commissioner, Kendriya Vidyalaya Sangathan, Silchar Region, Silchar do hereby solemnly affirm and verify that the statements made in paragraphs 1, 3, 4, 5, 6, 7 and 8 are true to my knowledge and those made in paragraph 2 being matters of record are true to my information derived therefrom which I believe to be true and the rest are my humble submissions before this Hon'ble Tribunal.

I declare that I am authorised to sign this Verification. And I sign the same on 25th day of July, 2001 at Guwahati.



SIGNATURE

**ACCOUNTS CODE  
FOR THE  
KENDRIYA VIDYALAYAS**



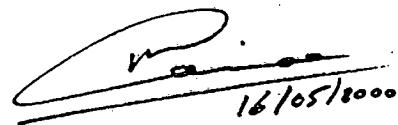
**KENDRIYA VIDYALAYA SANGATHAN**  
18 INSTITUTIONAL AREA  
SHAHEED JEET SINGH MARG  
NEW DELHI - 110016

PREFACE TO THE FOURTH EDITION

The third edition of the Accounts Code for Kendriya Vidyalayas was published in May, 1989. With the implementation of the recommendations of the Fifth Central Pay Commission and other changes introduced during the last about 11 years, the revision of Accounts Code had become a necessity. It was also important as copies of the earlier editions were not available with many of the Kendriya Vidyalayas and the Regional Offices.

The present edition incorporates all the circulars and instructions relevant to the accounts and finances of the Kendriya Vidyalayas. The Accounts Code also incorporates the scheme of 'Vidyalaya Vikas Nidhi' merging the erstwhile Pupil Fund, Maintenance & Development Fund and Science Fund which has been introduced w.e.f. 1.4.2000, instructions relating to entrustment of the Provident Fund accounting work to the Regional Offices and vesting Pension Sanctioning Authorities with the Regional Offices.

I am grateful to Shri S.M. Gupta, former I.F.A. & C.A.O., Shri P.K. Aggarwal, Dy. Commissioner (Finance), Shri J.S. Talwar, Senior Accounts Officer and members of Accounts & Finance Wing for updating the Code and for incorporating various modifications, decisions and instructions. I hope that the present edition would be found useful in understanding the various accounting procedures, financial powers and other relevant matters by various functionaries in the smooth and efficient working of Kendriya Vidyalayas.

  
16/05/2000

H.M. Cairae,  
Commissioner,  
Kendriya Vidyalaya Sangathan

New Delhi  
Dated, 16 May, 2000

## APPENDIX 24

## SPECIAL ALLOWANCE AND FACILITIES FOR SERVICE IN NORTH-EASTERN REGION, ETC.

The need for attracting and retaining the services of teachers and officers for service in the North-Eastern Region comprising the states of Assam, Meghalaya, Manipur, Nagaland, Tripura, Arunachal Pradesh, Sikkim and Mizoram has been engaging the attention of the KVS for some time. It has been accordingly decided that the following improved allowances and facilities may be sanctioned to the employees of the KVS serving in the North-Eastern Region and Andaman & Nicobar Islands on the analogy of similar orders issued by the Government of India in respect of their civilian employees serving in that area. The orders came into effect from 1.11.83 as extended from time to time.

## 1. Tenure of Posting

There will be a following tenure of posting on transfer at a time for KVS employee having All India transfer liability and on completion of this tenure, they will be considered for posting to a station of their choice as far as possible.

- a) For staff with service of 10 years or less : Three years
- b) For staff with more than 10 years of service : Two years

Period of leave, training, etc. in excess of 15 days per year will be excluded in counting the tenure period. However, the period may be extended in exceptional cases in exigencies of public service or when the employee concerned is prepared to stay longer. Deputation allowance will be admissible during the extended period also.

This will not, however, be applicable to these officers and employees who have been specifically recruited for service in the North-Eastern Region.

## 2. Weightage for service in North-Eastern Region

Satisfactory performance of duties for the prescribed tenure in the North-Eastern Region shall be given due recognition in the case of eligible officers in the matter of:-

- a) Promotion in Cadre Posts;
- b) Deputation to Central tenure posts; and
- c) Courses of training in India and abroad.

A specific entry shall be made in CR of all employees who rendered a full tenure of service in the North-Eastern Region to that effect.

## 3. Special (Duty) Allowance

KVS employees who have All India transfer liability will be granted special (duty) Allowance @ 12-1/2% of basic pay. This will be in addition to special pay

and/or Deputation (duty) allowance, if any, drawn. Special compensatory (remote locality) allowance, construction allowance and project allowance can be drawn separately if admissible.

It will not be admissible during leave/training beyond 15 days at a time and 30 days in a year, and during suspension/joining time.

It will not be admissible to the employees serving in the North-Eastern Region etc., who have been specifically recruited by the Sangathan for service in that area.

Special (Duty) Allowance will not be treated as 'Pay' for any purpose.

## 4. Special Compensatory (Remote Locality) Allowance

This allowance is granted to KVS Employees serving in the specific remote localities of the country, at the following rates:-

Areas	Pay below	Pay Rs.3000	Pay Rs.4500	Pay Rs.6000	Pay Rs.9000
	Rs. 3000	to Rs.4999	to Rs.5999	to Rs.5999	and above
	Rs.	Rs.	Rs.	Rs.	Rs.
<b>Part A</b>					
1. Sikkim					
2. Andaman & Nicobar Islands (Car Nicobar)	300	500	700	1200	1300
<b>Part B</b>					
1. Arunachal Pradesh					
2. Nagaland	250	400	550	800	1050
3. Andaman & Nicobar Islands (Port Blair)					
<b>Part C</b>					
1. Manipur					
2. Mizoram	150	300	450	600	750
3. Tripura					
<b>Part D</b>					
Assam					
Meghalaya	40	80	120	160	200

*Note: i) Those in receipt of Special Compensatory Allowance will not be entitled to Hill Compensatory Allowance, in addition. However, where the Hill Compensatory allowance or any other compensatory allowance admissible*